

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

**DRAFT MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 13/81-ALC2/2018 DATED 27.02.2019**

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- iv. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 13/81 of Norms Committee-II for the year 2018-19 held on 27.02.2019 under the Chairmanship of Shri R.P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Bhatnagar, Dy. IA	MOS
2.	Shri V.C. Agarwal, Consultant (TEC-3)	DGFT
3.	Shri Shaish Kumar, Consultant (TEC-1)	DGFT
4.	Shri K.S. Sodhi, AD(ME)	MSME
5.	Shri Shobhit Gupta, Dy. DGFT	DGFT
6.	Shri Chandrakanth Reddy Mallu, Assistant DGFT	DGFT

The minutes of the cases discussed in the meeting are as below:-

MEETING NUMBER : 13/81-ALC2/2018 MEETING DATE : 27.02.2019

1	Case No.: 2/11/81-ALC2/2016	Party Name: SHARDA MOTOR INDS LTD	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00217/AM17/	RLA File :05/24/040/00210/AM17/	Lic.No/Date:0510399432 11.08.2016	
	Decision: The Committee considered the case as per agenda and noted that final reminder was sent to the firm and concerned RA on 18.02.2019 to submit complete set of application. However, no reply has been received yet. The Committee decided to wait for set of application. The case stands deferred.			

2	Case No.: 4/7/81-ALC2/2018	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00381/AM19/	RLA File :04/24/040/00141/AM17/	Lic.No/Date:0410162483 10.11.2016	
	Decision: The Committee considered the case as per agenda and noted that application was sent to DPIIT for comments on 25.02.2019. However, comments have not been received yet. The Committee decided to wait for comments. The case stands deferred.			

3	Case No.: 8/2/81-ALC2/2017	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:13/81- ALC2/2018 27.02.2019	Withdrawn
	HQ File :01/81/050/00008/AM18/	RLA File :10/24/040/00113/AM17/	Lic.No/Date:1010059731 23.02.2017	
	Decision: The Committee considered the case as per agenda and noted that application was sent to MEITY for comments and MEITY vide letter OM dated 31.01.2019 informed that firm vide email dated 08.10.2018 requested not to process the application as they have surrendered the license to RA,Cochin. The Committee decided to approve withdrawal of the AA application under intimation to RA. The case is withdrawn.			

4	Case No.: 35/17/81- ALC2/2017	Party Name: R.R.KABEL LIMITED,	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00345/AM18/	RLA File :03/95/040/00815/AM16/	Lic.No/Date:0310815094 09.08.2017	
	Decision: The Committee considered the case as per agenda and noted the observations of Consultant (TEC-3) that reply of firm dated 21.02.2019 is deficient. Hence, the Committee decided to ask the applicant to clarify the following:			

	1. Length of Export Product is shown as 13331 Km as against 18000 Km shown in the application. 2. Process shows armoring & sheathing but input for these not taken into account for material balancing. 3. Process shows use of PVC/XLPE but import item is different. 4. Cross sectional diagram & calculations are not given. The case stands deferred.
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Case No.:5/24/81-ALC2/2017	Party Name: JAIN METAL ROLLING MILLS	Meet No/Date:13/81-ALC2/2018 27.02.2019	Approved						
HQ File :01/81/050/00507/AM18/	RLA File :04/24/040/00194/AM18/	Lic.No/Date:0410163870 05.01.2018							
Decision: The Committee considered the case as per agenda and heard Shri Kamlesh Jain (Partner) and Shri Jogendra Chouhan (Manager Commercial) during the personal hearing. The representatives of the firm submitted a letter dated 27.2.2019containing necessary clarification. As per recommendation of representative of MSME, the Committee decided to ratify the norms as under:									
1.									
<table><tr><td>ITCHS Code</td><td>Import Item</td><td>Quantity recommended</td></tr><tr><td>78020010</td><td>LEAD SCRAP ISRI RAINS</td><td>Import quantity may be allowed as 4340.60 MT inclusive of 5.77% wastage.</td></tr></table>				ITCHS Code	Import Item	Quantity recommended	78020010	LEAD SCRAP ISRI RAINS	Import quantity may be allowed as 4340.60 MT inclusive of 5.77% wastage.
ITCHS Code	Import Item	Quantity recommended							
78020010	LEAD SCRAP ISRI RAINS	Import quantity may be allowed as 4340.60 MT inclusive of 5.77% wastage.							
2. Percentage of lead in import item may be specified as 53%.									
3. Export consist of 1740 MT of refined lead ingots purity more than 99.97% and 438 MT of Antimonial lead /lead alloy ingots with lead content 98% + Antimony 2%.									
RA concerned may take suitable consequential action accordingly.									

	Case No.: 49/3/81-ALC2/2018	Party Name: JINDAL SAW LIMITED	Meet No/Date: 13/81-ALC2/2018 27.02.2019	Withdrawn
	HQ File :01/81/050/00126/AM19/	RLA File :05/23/040/00424/AM18/	Lic.No/Date: 0510405473 31.01.2018	
6	Decision: The Committee considered the case as per agenda and noted that CLA vide letter No. 05/23/165/00376/AM19 dated 01.11.2018 informed that the unutilized authorization has been surrendered. Hence, the Committee decided to approve withdrawal of the AA application under intimation to RA.			
	The case is withdrawn.			

7	Case No.: 50/3/81-ALC2/2018	Party Name: JINDAL SAW LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00127/AM19/	RLA File :05/23/040/00503/AM18/	Lic.No/Date:0510406017 28.03.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish following information as per written comments given by Consultant (TEC-3): 1. Surface area of pipe to be coated. 2. Thickness of individual coatings. 3. Net content of steel in coated pipes. The case stands deferred.			

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Case No.:46/8/81-ALC2/2018		Party Name: APAR INDUSTRIES LIMITED		Meet No/Date:13/81-ALC2/2018 27.02.2019		Approved					
HQ File :01/81/050/00428/AM19/		RLA File :34/24/040/00398/AM18/		Lic.No/Date:3410044028 09.04.2018							
Decision: The Committee considered the case as per agenda and decided to ratify the norms as per written comments given by DPIIT vide letter P-47011/435/2018-TSW dated 22.02.2019 as below:											
ITCHS Code		Export Item		Quantity		ITCHS Code		Import Item		Quantity recommended	
76149 000		AL 59 - ALUMINIUM ALLOY CONDUCTOR NET CONTENT : 1)AL COILS/INGOTS : 4952.500MT (2) MG: 17.500 MT (3) SN : 17.500 MT (4) AL TIT BORON : 5.000 MT (5) AL. BORON MASTER ALLOY 2.500 MT (6) IRON : 2.500 MT (7) AL CU MASTER : 2.500 MT TOTAL WT : 5000 MTS		5000.000 Kilometer		76061190		Relevant ALUMINIUM COILS/INGOTS (the words 'Plates/Sheets/Slabs' may be deleted)		1% wastage is allowed with accountability clause	
						81041100		Relevant MAGNESIUM		2% wastage is allowed with accountability clause	
						28046900		Relevant SILICON			
						76052100		Relevant ALUMINIUM TATANIUM BORON ROD			
						76052100		Relevant ALUMINIUM BORON MASTER ALLOY (8%)			
						72052990		Relevant IRON (FE AL TABLET 80%)			
						76012090		Relevant ALUMINIUM CU MASTER ALLOY (50%)			
Note: The word 'Relevant' may be prefixed with the description of import items.											
RA concerned may take suitable consequential action accordingly.											

9	Case No.: 47/8/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00429/AM19/	RLA File :34/24/040/00388/AM18/	Lic.No/Date:3410044026 09.04.2018	
	Decision: The Committee considered the case as per agenda and noted that reply of issued D/L dated 22.02.2019 was sent to DPIIT for comments on 25.02.2019. However, Comments have not been received yet. The Committee decided to wait for comments. The case stands deferred.			

10	Case No.: 3/8/81-ALC2/2018	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:13/81-ALC2/2018 27.02.2019	Withdrawn
	HQ File :01/81/050/00385/AM19/	RLA File :07/24/040/00004/AM19/	Lic.No/Date:0710113108 12.04.2018	
	Decision: The Committee considered the case as per agenda and letter dated 26.2.2019 of the party requesting to withdraw the application for ratification of norms grounds that their case is covered under PN 64 dated 27.12.2018 and is eligible for repeat of 07101110004 dated 19.01.2017. Hence, the Committee decided to allow withdrawal of the case under intimation to RA. The case is withdrawn.			

11	Case No.: 45/8/81-ALC2/2018	Party Name:ELEC STEEL PROCESSING INDUSTRIES	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00427/AM19/	RLA File :34/24/040/00009/AM19/	Lic.No/Date:3410044093 26.04.2018	
	Decision: The Committee considered the case as per agenda and noted application was sent to DHI for comments on 21.12.2018. However, Comments have not been received yet. The Committee decided to wait for comments. The case stands deferred.			

12	Case No.: 21/8/81-ALC2/2018	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Withdrawn
	HQ File :01/81/050/00403/AM19/	RLA File :56/24/040/00003/AM19/	Lic.No/Date:5610005391 01.05.2018	
	Decision The Committee considered the case as per agenda and noted that the firm vide email dt.18.01.2019 has informed that license has been surrendered. The Committee decided to approve the request for withdrawal of the case under intimation to RA. Case is withdrawn.			

13	Case No.: 22/8/81-ALC2/2018	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Withdrawn
	HQ File :01/81/050/00404/AM19/	RLA File :56/24/040/00004/AM19/	Lic.No/Date:5610005390 01.05.2018	
	Decision The Committee considered the case as per agenda and noted firm vide email dt.18.01.2019 informed that license has been surrendered. The Committee decided to approve the request for withdrawal of the case under intimation to RA. Case is withdrawn.			

14	Case No.: 23/8/81-ALC2/2018	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00405/AM19/	RLA File :56/24/040/00002/AM19/	Lic.No/Date:5610005389 01.05.2018	
	Decision: The Committee considered the case as per agenda and noted that DL was issued to the applicant on 01.01.2019 followed by a reminder on 25.02.2019. However, reply has not been received yet. Hence, the Committee decided to defer the case. The case stands deferred.			

15	Case No.: 51/8/81-ALC2/2018	Party Name:GOLDSTONE INFRATECH LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00433/AM19/	RLA File :09/24/040/00647/AM18/	Lic.No/Date:0910066232 15.05.2018	
	Decision : The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as advised by Consultant(TEC-1) for examination of the case: 1. Net content of silicon rubber compound in export product. 2. Weight of each export product. 3. Stage wise % wastage claimed. The case stands deferred.			

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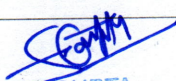
Case No.:50/8/81-ALC2/2018	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:13/81-ALC2/2018 27.02.2019	Approved		
HQ File :01/81/050/00432/AM19/	RLA File :34/24/040/00040/AM19/	Lic.No/Date:3410044153 17.05.2018			
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by DPIIT vide their letter P-47011/10/2019-TSW dated 20.02.2019 :					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Quantity recommended
74091900	TIN	100000.00	74031100	COPPER	1.02 Kg/Kg content in

	COATED COPPER BUS BAR	0 Kg		CATHODE	the export product with accountability clause
RA concerned may take suitable consequential action accordingly.					

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Case No.:45/12/81- ALC2/2018	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:13/81- ALC2/2018 27.02.2019	Approved						
HQ File :01/81/050/00683/AM19/	RLA File :04/24/040/00047/AM19/	Lic.No/Date:0410164362 25.05.2018							
Decision: The Committee considered the case as per agenda and heard Shri Kamlesh Jain (Partner) and Shri Jogendra Chouhan (Manager Commercial) during the personal hearing. The representatives of the firm submitted a letter dated 27.2.2019containing necessary clarification. As per recommendation of representative of MSME, the Committee decided to ratify the norms as under:									
1.									
<table><tr><td>ITCHS Code</td><td>Import Item</td><td>Quantity recommended</td></tr><tr><td>78020010</td><td>LEAD SCRAP ISRI RAINS</td><td>Import quantity may be allowed as 4340.60 MT inclusive of 5.77% wastage.</td></tr></table>				ITCHS Code	Import Item	Quantity recommended	78020010	LEAD SCRAP ISRI RAINS	Import quantity may be allowed as 4340.60 MT inclusive of 5.77% wastage.
ITCHS Code	Import Item	Quantity recommended							
78020010	LEAD SCRAP ISRI RAINS	Import quantity may be allowed as 4340.60 MT inclusive of 5.77% wastage.							
2. Percentage of lead in import item may be specified as 53%.									
3. Export consist of 1740 MT of refined lead ingots purity more than 99.97% and 438 MT of Antimonial lead /lead alloy ingots with lead content 98% + Antimony 2%.									
RA concerned may take suitable consequential action accordingly.									

18	Case No.:114/5/81- ALC2/2018	Party Name:R. L. STEELS & ENERGY LTD.	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00322/AM19/	RLA File :03/95/040/01103/AM18/	Lic.No/Date:0310821485 06.06.2018	
	Decision: The Committee considered the case as per agenda and noted the observations of representative of MoS vide U.O.No.2(14)/2018-TD dated 07.02.2019. Hence, the Committee decided to seek from the firm the following information: - Chemical composition of the item of export. - Chemical composition of Silico Manganese/Manganese metal to be imported. - To clarify the number of import items. The case stands deferred.			


 SHOBHIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

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Case No.:137/5/81-ALC2/2018		Party Name:TATA INTERNATIONAL LIMITED		Meet No/Date:13/81-ALC2/2018 27.02.2019		Approved
HQ File :01/81/050/00345/AM19/		RLA File :02/24/040/00035/AM19/		Lic.No/Date:0210208492 08.06.2018		
Decision: The Committee considered the case as per agenda and noted that DPIIT vide letter P-47011/389/2018/TSW dated 08.02.2019 informed that the case does not pertain to it. However, on the recommendation of Consultant(TEC-3), the Committee decided to fix the following ad-hoc norms:						
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	
85149080	Component of Electrolytic Furnace for Aluminium Smelter (Copper Collector Bar containing 226 MT of Copper Bar/Rod)	2000.000 M.T	74070000	Copper Rods / Bars	226.000 MT	
Note: The word 'Plates' may be deleted from Import item description.						
RA concerned may take suitable consequential action accordingly.						

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Case No.:140/5/81-ALC2/2018		Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:13/81-ALC2/2018 27.02.2019	Approved
HQ File :01/81/050/00348/AM19/		RLA File :31/83/040/00037/AM19/	Lic.No/Date:3110067076 09.06.2018	
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per recommendation of consultant(TEC-3):				
Sl. No.	ITCHS Code	Import Item	Recommended Quantity	
1	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 128 X 15.50 MM THK GRADE L-80 D-10 (682.00 METER)	15600 KG	
2	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 155 X 16 MM THK GRADE L-80 D-10 (900 METER)	27700 KG	
3	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 189 X 18 MM THK GRADE L-80 D-10 (1805 METER)	95700 KG	
4	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 201 X 20.50 MM THK GRADE L-80 D-10 (339 METER)	19200 KG	
5	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 271 X 24.50 MM THK GRADE L-80 D-10 (207 METER)	20500 KG	

RA concerned may take suitable consequential action accordingly.

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21	Case No.: 98/5/81-ALC2/2018	Party Name:PARAM INDUSTRIES	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00306/AM19/	RLA File :03/95/040/00230/AM19/	Lic.No/Date:0310821669 13.06.2018	
	Decision: The Committee considered the case as per agenda and noted that D/L was issued to the firm on 01.01.2019 followed by reminder on 25.02.2019. However, no reply has been received yet. Hence, the Committee decided to defer the case. The case stands deferred.			

22	Case No.: 154/5/81-ALC2/2018	Party Name:DIAMOND ENGINEERING	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00362/AM19/	RLA File :04/24/040/00056/AM19/	Lic.No/Date:0410164419 14.06.2018	
	Decision: The Committee considered the case as per agenda and noted that D/L was issued to the firm on 01.01.2019 followed by reminder on 25.02.2019. However, no reply has been received yet. Hence, the Committee decided to defer the case. The case stands deferred.			

23	Case No.: 38/5/81-ALC2/2018	Party Name:EFD INDUCTION PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00246/AM19/	RLA File :07/24/040/00062/AM19/	Lic.No/Date:0710113442 15.06.2018	
	Decision: The Committee considered the case as per agenda and noted that DHI vide UO.No. DES-2/EFDI/Tr-1-2018-HEI dated 10.12.2018 informed that the export item pertain to DPIIT/MSME. Therefore, the Committee decided to refer the case to MSME for examination. The case stands deferred.			

24	Case No.: 37/5/81-ALC2/2018	Party Name:DISHA AUTO COMPONENTS PVT.LTD.	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00245/AM19/	RLA File :03/94/040/00228/AM19/	Lic.No/Date:0310821769 19.06.2018	
	Decision: The Committee considered the case as per agenda and noted that the application was sent to DPIIT on 13.11.2018. However, Comments have not been received yet. The Committee decided to remind DPIIT. The case stands deferred.			

25	Case No.:52/8/81-ALC2/2018	Party Name:PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00434/AM19/	RLA File :07/24/040/00066/AM19/	Lic.No/Date:0710113457 20.06.2018	
	Decision: The Committee considered the case as per agenda and noted that D/L was issued to the firm on 01.01.2019 followed by reminder on 25.02.2019. However, no reply has been received yet. Hence, the Committee decided to defer the case. The case stands deferred			

26	Case No.:168/5/81-ALC2/2018	Party Name:TAG CORPORATION	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00376/AM19/	RLA File :04/24/040/00066/AM19/	Lic.No/Date:0410164441 25.06.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide P-47011/436/2018-TSW dated 25.02.2019: 1. Details of Quantity mentioned as "Set". 2. Drawings and net weight of each export item. 3. Material balancing details for each export item. 4. Justification for wastage. The case stands deferred.			

27	Case No.:131/5/81-ALC2/2018	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00339/AM19/	RLA File :03/95/040/00048/AM19/	Lic.No/Date:0310821925 26.06.2018	
	Decision: The Committee considered the case as per agenda and noted that DPIIT vide letter No. P-47011/387/2018-TSW dated 18.02.2019 dated recommended the case to allow the import item with 1% wastage with accountability clause. However, the Committee observed that the applicant has shown the consumption of indigenous items as 'Nil' whereas the import content has been calculated on lesser quantity. Hence, the Committee decided to seek from the firm the following information: 1. Sl.No. 12 of SDL. The case stands deferred.			

28	Case No.:165/5/81-ALC2/2018	Party Name:SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00373/AM19/	RLA File :04/24/040/00070/AM19/	Lic.No/Date:0410164454 29.06.2018	

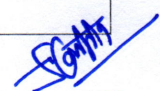
Decision: The Committee considered the case as per agenda and noted the recommendations of Consultant (TEC-1). The Committee observed the mismatch in the quantities of import items claimed by the applicant. Hence, the Committee decided to refer the matter again to Consultant (TEC-1) for re-examination and comments with the direction to place in the forthcoming meeting. The case stands deferred.
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Case No.:123/3/81-ALC2/2018		Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Approved
HQ File :01/81/050/00200/AM19/		RLA File :05/23/040/00067/AM19/	Lic.No/Date:0510407042 03.07.2018	
Decision:The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):				
Sl. No.	ITCHS Code	Import Item	Recommended Quantity	
1	74031100	COPPER CATHODE	1.01 Kg/Kg content in export product	
2	39019090	*XLPE COMPOUND / CROSSLINKABLE POLYETHYLENE COMPOUND OF RELEVANTGRADE	1.05 Kg/Kg content in export product	
3	39041090	PVC RESIN	1.05 Kg/Kg content in export product	
4	28258000	ANTIMONY TRIOXIDE	May be deleted	
5	39019090	HDPE (HIGH DENSITY POLYETHYLENE)	1.05 Kg/Kg content in export product	
6	72179099	GALVANISED STEELWIRE / G. I. WIRE	1.02 Kg/Kg content in export product	
7	39089090	**NYLON COMPOUND OF RELEVANTGRADE	1.05 Kg/Kg content in export product	
8	76051100	ALUMINIUM WIRE ROD (ELECTROLYTIC GRADE)	1.01 Kg/Kg content in export product	
9	39199090	SEMI CONDUCTIVE WATER BLOCKING TAPE / WATER BLOCKING TAPE	1.01 sq.mtr./sq.mtr. content in export product	
10	68149090	GLASS MICA TAPE	1.01 Kg/Kg content in export product	
11	74101100	***COPPER TAPE (ELECTROLYTIC HIGH CONDUCTIVITY GRADE)	1.01 Kg/Kg content in export product	
12	78019990	REMELTED LEAD INGOTS	1.01 Kg/Kg content in export product	
* The word “ANY” may be replaced by “RELEVANT” in import item No. 2. ** The word “Different” may be replaced by “RELEVANT” in import item No. 7. *** The words “COPPER FOIL” may be deleted from import item No. 11.				
RA concerned may take suitable consequential action accordingly.				

30	Case No.:124/3/81-ALC2/2018	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Approved
	HQ File :01/81/050/00201/AM19/	RLA File :05/23/040/00096/AM19/	Lic.No/Date:0510407040 03.07.2018	
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):			
	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
	1	74031100	COPPER CATHODE	1.01 Kg/Kg content in export product
	2	39019090	*XLPE COMPOUND / CROSSLINKABLE POLYETHYLENE COMPOUND OF RELEVENT GRADE	1.05 Kg/Kg content in export product
	3	39041090	PVC RESIN	1.05 Kg/Kg content in export product
	4	28258000	ANTIMONY TRIOXIDE	May be deleted
	5	39019090	HDPE (HIGH DENSITY POLYETHYLENE)	1.05 Kg/Kg content in export product
	6	39089090	**NYLON COMPOUND OF RELEVENT GRADE	1.05 Kg/Kg content in export product
31	7	76051100	ALUMINIUM WIRE ROD (ELECTROLYTIC GRADE)	1.01 Kg/Kg content in export product
	8	39199090	SEMI CONDUCTIVE WATER BLOCKING TAPE / WATER BLOCKING TAPE	1.01 sq.mtr./sq.mtr. content in export product
	9	68149090	GLASS MICA TAPE	1.01 Kg/Kg content in export product
	10	74101100	***COPPER TAPE (ELECTROLYTIC HIGH CONDUCTIVITY GRADE)	1.01 Kg/Kg content in export product
* The word "ANY" may be replaced by "RELEVENT" in import item No. 2. ** The word "Different" may be replaced by "RELEVENT" in import item No. 6. *** The words "COPPER FOIL" may be deleted from import item No. 10. RA concerned may take suitable consequential action accordingly.				

31	Case No.:77/8/81-ALC2/2018	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00459/AM19/	RLA File :34/24/040/00339/AM18/	Lic.No/Date:3410044300 04.07.2018	
	Decision: The Committee considered the case as per agenda and noted that reply of issued D/L dated 22.02.2019 was referred to DPIIT on 26.02.2019. The Committee decided to wait for comments. The case stands deferred.			


SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
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32	Case No.: 61/8/81-ALC2/2018	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00443/AM19/	RLA File :34/24/040/00116/AM19/	Lic.No/Date:3410044303 05.07.2018	
	Decision: The Committee considered the case as per agenda and noted that reply of issued D/L dated 22.02.2019 was referred to DPIIT on 26.02.2019. The Committee decided to wait for comments. The case stands deferred.			

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Case No.:49/5/81-ALC2/2018	Party Name:GRAVITA INDIA LTD	Meet No/Date:13/81-ALC2/2018 27.02.2019	Approved		
HQ File :01/81/050/00257/AM19/	RLA File :13/24/040/00084/AM19/	Lic.No/Date:1310049003 05.07.2018			
Decision: The Committee considered the case as per agenda and on the recommendation of representative of MSME decided to fix the following ad-hoc norms as under on repeat of AA No. 1310048848 dated 30.01.2018:					
1.					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	PURE LEAD/REFINED LEAD	3000.000 M.T	85481020	LEAD ACID BATTERY SCRAP/BATTERY SCRAP AND WASTE/LEAD SCRAP AS PER ISRI RAINS (LEAD CONTENT 50-55%)	1.05kg/kg lead content in export item
78019930	LEAD ALLOY	1000.000 M.T	85481020	LEAD ACID BATTERY SCRAP/BATTERY SCRAP AND WASTE/LEAD SCRAP AS PER ISRI RAINS (LEAD CONTENT 50-55%)	1.05kg/kg lead content in export item
78019100	LEAD ANTIMONY ALLOY	1000.000 M.T	85481020	LEAD ACID BATTERY SCRAP/BATTERY SCRAP AND WASTE/LEAD SCRAP AS PER ISRI RAINS (LEAD CONTENT 50-55%)	1.05kg/kg lead content in export item
2. RA must calculate wastage as per actual lead content in export item and taking average of 52.5% lead in import item.					
RA concerned may take suitable consequential action accordingly.					

34	Case No.: 78/8/81-ALC2/2018	Party Name:SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File	RLA File	Lic.No/Date:0410164468	

:01/81/050/00460/AM19/	:04/24/040/00068/AM19/	05.07.2018	
Decision: The Committee considered the case as per agenda and decided to seek from the firm the following information as advised by Consultant (TEC-1): All import inputs to be classified into 3 categories namely i) Raw material ii) Components iii) Consumables The case stands deferred.			

35	Case No.: 76/8/81-ALC2/2018	Party Name:WELSPUN CORP LTD.	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00458/AM19/	RLA File :34/24/040/00123/AM19/	Lic.No/Date:3410044307 05.07.2018	
	Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish following information as per written comments given by Consultant (TEC-3): - Surface area of pipe to be coated. - Thickness of individual coatings. - Net content of steel in coated pipes. The case stands deferred.			

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Case No.:18/8/81-ALC2/2018	Party Name:ANAND ARC LTD.	Meet No/Date:13/81-ALC2/2018 27.02.2019	Approved			
HQ File :01/81/050/00400/AM19/	RLA File :03/94/040/00292/AM19/	Lic.No/Date:0310822171 06.07.2018				
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per recommendation of Consultant(TEC-3) with the condition that the relevant grade/technical specifications should match in import and export items:						
ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
72292000	WIRE OF OTHER ALLOY SILICO MANGANESE STEEL	1485.000 M.T	1	72279090	PLAIN WIRE ROD SIZE :5.5MM GRADE : ER70S-6	1.01 Kg/Kg content in the export product
			2	73269050	CEST.MET BS300 BLU RAL5015 : GRADE : BS300TBR	May be deleted as item is not clear
			3	39234090	ROCCH.D.300 GRADE : 300904CORN0	May be deleted as item is not clear
RA concerned may take suitable consequential action accordingly.						

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Case No.:72/8/81-ALC2/2018		Party Name:JLC ELECTROMET PVT. LTD.,		Meet No/Date:13/81- ALC2/2018 27.02.2019		Approved							
HQ File :01/81/050/00454/AM19/		RLA File :13/24/040/00082/AM19/		Lic.No/Date:1310049006 06.07.2018									
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):													
ITCHS Code		Export Item		Quantity		Sl. No.		ITCHS Code		Import Item		Recommended Quantity	
750522 00		WIRE OF NICKEL ALLOY(S)- NICKEL CHROMIUM ALLOY WIRE OF DIFFERENT COMPOSITIONS AND SPECIFICATIONS CONTAINING NOTIONALLY 34800 KG NICKEL CONTENTS 11100 KG CHROMIUM CONTENTS 12600 KG IRON CONTENTS BALANCE OTHER METALS AND ADDTIVES		60000.00 0 Kg		1		7502100 0		NICKEL CATHODES AND/OR PELLETS OF PURE NICKEL (Words “With Additives” may be deleted)		35496 Kg including 2% wastage	
						2		8112290 0		CHROMIUM METAL - FLAKE AND/OR LUMPS (Words “Including Aluminother micCromium Metal” may be deleted)		11322 Kg including 2% wastage	
						3		7213919 0		WIRE ROD OF NON ALLOY STEEL OF LOW CARBON		Allowed as applied for including 3% wastage	
RA concerned may take suitable consequential action accordingly.													

38	Case No.:73/8/81-ALC2/2018	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:13/81- ALC2/2018 27.02.2019	Approved
	HQ File :01/81/050/00455/AM19/	RLA File :13/24/040/00083/AM19/	Lic.No/Date:1310049005 06.07.2018	
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):			

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
75052200	NICKEL CHROMIUM ALLOY(S) WIRE OF DIFFERENT COMPOSITIONS AND SPECIFICATIONS AND SPECIFICATIONS CONTAINING NOTIONALLY 25550 KG NICKEL CONTENTS 6825 KG CHROMIUM CONTENTS 630 KG NICKEL NIOBIUM CONTENTS BALANCE OTHER METALS AND ADDITIVES (words 'NIOBIUM CONTENTS ONLY' may be deleted)	35000.000 Kg	1	75021000	NICKEL CATHODES AND/OR PELLETS OF PURE NICKEL (Words "With Additives" may be deleted)	26061 Kg including 2% wastage
			2	81122100	CHROMIUM METAL - FLAKE AND/OR LUMPS (Words "Including Aluminothermic Chromium Metal" may be deleted)	6962 Kg including 2% wastage
			3	81129200	NICKEL NIOBIUM METAL CONTAINING NOTIONALLY 67 PERCENT MINIMUM NIOBIUM CONTENTS AND BALANCE NICKEL (Words "With Additives" may be deleted)	643 Kg including 2% wastage
RA concerned may take suitable consequential action accordingly.						

39	Case No.:148/5/81-ALC2/2018	Party Name:VEDANTA LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00356/AM19/	RLA File :05/24/040/00200/AM19/	Lic.No/Date:0510407115 09.07.2018	
	Decision: The Committee considered the case as per agenda and noted that reply dated 6.2.2019 against the DL issued to the firm was forwarded to Consultant(TEC-3). However, Consultant(TEC-3) vide written comments dated 19.02.2019 has intimated that the reply of the firm does not answer any of DL queries. Hence, as per advice given by Consultant(TEC-3), the Committee decided issue second reminder to the firm to seek the following information:			

	1. Address the issues mentioned in D/L issued earlier dated 01.01.2019. 2. To clarify how SION referred by firm is related to items of this AA. The case stands deferred.
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40	Case No.:166/5/81-ALC2/2018	Party Name:SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00374/AM19/	RLA File :04/24/040/00081/AM19/	Lic.No/Date:041016447 7 11.07.2018	
	Decision: The Committee considered the case as per agenda and noted that D/L was issued to the firm on 01.01.2019 followed by reminder on 25.02.2019. However, no reply has been received yet. Hence, the Committee decided to defer the case. The case stands deferred.			

41	Case No.:144/5/81-ALC2/2018	Party Name:TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00352/AM19/	RLA File :03/95/040/00291/AM19/	Lic.No/Date:0310822231 11.07.2018	
	Decision: The Committee considered the case as per agenda and noted that DPIIT vide letter P-47011/434/2018/TSW dated 19.02.2019 informed that case does not pertain to DPIIT and advised to to consult MoS. However, the Committee decided to refer the case to Consultant(TEC-3) for examination. The case stands deferred.			

42	Case No.:156/5/81-ALC2/2018	Party Name:MELOY METALS PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00364/AM19/	RLA File :04/24/040/00030/AM19/	Lic.No/Date:0410164488 13.07.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as advised by representative of MSME: 1. Percentage of lead in import item. The case stands deferred.			

43	Case No.:62/8/81-ALC2/2018	Party Name:MELOY	Meet No/Date:13/81-	Deferred
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	METALS PRIVATE LIMITED	ALC2/2018 27.02.2019	
HQ File :01/81/050/00444/AM19/	RLA File :04/24/040/00029/AM19/	Lic.No/Date:0410164487 13.07.2018	
Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as advised by representative of MSME: 1. Percentage of lead in import item. The case stands deferred.			

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Case No.:132/5/81-ALC2/2018		Party Name:STERLITE POWER TRANSMISSION LIMITED		Meet No/Date:13/81-ALC2/2018 27.02.2019		Approved	
HQ File :01/81/050/00340/AM19/		RLA File :03/95/040/00868/AM18/		Lic.No/Date:0310822285 13.07.2018			
Decision: The Committee considered the case as per agenda and noted written comments given by DPIIT vide letter P-47011/388/2018-TSW dated 18.02.2019. After deliberation, the Committee decided to ratify the following ad-hoc norms:							
Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	76141000	Aluminium Conductor galvanized steel reinforced (ACSR WOLF - (30/7/2.59 MM)	46.000 Kilometer	1	76011010	Aluminum Ingot	Allowed 1% wastage with accountability clause
2	76141000	Aluminium Conductor galvanized steel reinforced (ACSR DUCK (54/7/2.68MM))	15.000 Kilometer	2	72279090	High Carbon steel wire/Rod	Import quantity is allowed with 2% wastage of ungalvanized steel with accountability clause (after reducing weight of zinc)
				3	79011200	Zinc	Allowed up to 4% of net weight of steel content to be galvanized with accountability clause
3	7614100	Aluminium	15.000	4	2710199	Overhead	May be

	0	Conductor galvanized steel reinforced (ACSR SUURSAVO: 30 AL / 7 ST / 2.12 MM GR)	Kilometer		0	Conductor Grease	deleted
Note : the word galvanized may be added in all export products. RA concerned may take suitable consequential action accordingly.							

45	Case No.:25/8/81-ALC2/2018	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00407/AM19/	RLA File :02/24/040/00060/AM19/	Lic.No/Date:0210208581 17.07.2018	
	Decision: The Committee considered the case as per agenda and noted that D/L was issued to the firm on 03.01.2019 followed by reminder on 25.02.2019. However, no reply has been received yet. Hence, the Committee decided to defer the case. The case stands deferred.			

46	Case No.:27/8/81-ALC2/2018	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00409/AM19/	RLA File :02/24/040/00061/AM19/	Lic.No/Date:0210208582 17.07.2018	
	Decision:. The Committee considered the case as per agenda and noted that D/L was issued to the firm on 03.01.2019 followed by reminder on 25.02.2019. However, no reply has been received yet. Hence, the Committee decided to defer the case. The case stands deferred.			

47	Case No.:80/8/81-ALC2/2018	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00462/AM19/	RLA File :05/24/040/00221/AM19/	Lic.No/Date:0510407224 18.07.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by Consultant(TEC-3): 1. Sl. No. 3 &11 of the Standard Deficiency Format. The case stands deferred.			

48	Case No.: 28/8/81-ALC2/2018	Party Name:GOLDEN PEACOCK OVERSEAS LTD	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00410/AM19/	RLA File :05/23/040/00173/AM19/	Lic.No/Date:0510407257 20.07.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as recommended by representative of MSME: 1. Sl. No. 3,4, 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

49	Case No.: 67/8/81-ALC2/2018	Party Name:MELOY METALS PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00449/AM19/	RLA File :04/24/040/00060/AM19/	Lic.No/Date:0410164520 23.07.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as advised by representative of MSME: 1. Percentage of lead in import item. The case stands deferred.			

50	Case No.: 63/8/81-ALC2/2018	Party Name:DYNAMIC CABLES LTD.	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00445/AM19/	RLA File :13/24/040/00086/AM19/	Lic.No/Date:1310049021 24.07.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 18.12.2018. However, the comments are yet to be received. Hence, the Committee decided to wait for comments. The case stands deferred.			

51	Case No.: 1/8/81-ALC2/2018	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:13/81-ALC2/2018 27.02.2019	Withdrawn
	HQ File :01/81/050/00383/AM19/	RLA File :07/24/040/00100/AM19/	Lic.No/Date:0710113629 25.07.2018	
	Decision: The Committee considered the case as per agenda and letter dated 26.2.2019 of the party requesting to withdraw the application for ratification of norms grounds that their case is covered under PN 64 dated 27.12.2018 and is eligible for repeat of 07101110004 dated 19.01.2017. Hence, the Committee decided to allow withdrawal of the case under intimation to RA. The case is withdrawn.			

52	Case No.: 2/8/81-ALC2/2018	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:13/81-ALC2/2018 27.02.2019	Withdrawn
	HQ File :01/81/050/00384/AM19/	RLA File :07/24/040/00103/AM19/	Lic.No/Date:0710113632 25.07.2018	
	Decision: The Committee considered the case as per agenda and letter dated 26.2.2019 of the party requesting to withdraw the application for ratification of norms grounds that their case is covered under PN 64 dated 27.12.2018 and is eligible for repeat of 0710110004 dated 19.01.2017. Hence, the Committee decided to allow withdrawal of the case under intimation to RA. The case is withdrawn.			

53	Case No.: 26/8/81-ALC2/2018	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00408/AM19/	RLA File :05/23/040/00186/AM19/	Lic.No/Date:0510407310 25.07.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 19.12.2018. However, the comments are yet to be received. Hence, the Committee decided to wait for comments. The case stands deferred.			

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Case No.: 14/8/81-ALC2/2018		Party Name:DISHA AUTO COMPONENTS PVT.LTD.		Meet No/Date: 13/81-ALC2/2018 27.02.2019		Approved					
HQ File : 01/81/050/00396/AM19/		RLA File : 03/94/040/00370/AM19/		Lic.No/Date:0310822618 26.07.2018							
Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:											
ITCHS Code		Export Item		Quantity		ITCHS Code		Import Item		Recommend ed Quantity	
73079290		COUPLING SIZE 10-3/4" L 80 EUE (QTY 479 NOS & 13.894 M.TON) OD 298.45, ID 258.45 LENGTH 276.5 MM		132.470 Meter		73043919		ALLOY SEAMLESS STEEL PIPES AS PER API 5CT LATEST EDITION 10- 3/4" OD 298.45 * 20 MM THK GRADE PE K55 NORMALIZING (20 MT)		18.779 MT inclusive of 35.2% wastage after 20% recovery from scrap	
73079290		COUPLING SIZE 5-1/2" L80/D10 (QTY 3043 NOS & 19.534 M.TON) OD 153.67, ID 125.67 LENGTH 186 MM		565.930 Meter		73043919		ALLOYS SEAMLESS STEEL PIPES AS PER API 5CT LATEST EDITION 5-1/2" OD 153.67 * 14 MM THK GRADE PE L-80/D10 NORMALIZING (30 MT)		27.9 MT inclusive of 42.9% wastage after 20% recovery from scrap	

RA concerned may take suitable consequential action accordingly.

55	Case No.: 66/8/81-ALC2/2018	Party Name:ARMOR PLAST LTD.,	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00448/AM19/	RLA File :07/24/040/00110/AM19/	Lic.No/Date:0710113649 27.07.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as recommended by representative of MSME: 1. Sl. No. 3,4, 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

56	Case No.: 75/8/81-ALC2/2018	Party Name:SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00457/AM19/	RLA File :05/24/040/00242/AM19/	Lic.No/Date:0510407345 27.07.2018	
	Decision: The Committee considered the case as per agenda and noted that case was referred to DPIIT on 17.12.2018. However, no comments have been received yet. Therefore, the Committee decided to refer the case to Consultant(TEC-3) for examination. The case stands deferred.			

57	Case No.: 19/8/81-ALC2/2018	Party Name:ANGELS ALUMINIUM CORPORATION	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00401/AM19/	RLA File :03/94/040/00372/AM19/	Lic.No/Date:0310822691 30.07.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as recommended by representative of MSME: 1. Sl. No. 3,4, 5 and 11 of the Standard Deficiency Format. The case stands deferred.			

58	Case No.: 15/8/81-ALC2/2018	Party Name:PARAM INDUSTRIES	Meet No/Date: 13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00397/AM19/	RLA File : 03/95/040/00367/AM19/	Lic.No/Date:0310822681 30.07.2018	
	Decision: The Committee considered the case as per agenda and noted that D/L was issued to the firm on 01.01.2019 followed by reminder on 25.02.2019. However, no reply has been received yet. Hence, the Committee decided to defer the case. The case stands deferred			

59	Case No.: 99/8/81-ALC2/2018	Party Name:MJM FINE ENCLOSURES PRIVATE LIMITED	Meet No/Date: 13/81-ALC2/2018 27.02.2019	Deferred
	HQ File : 01/81/050/00481/AM19/	RLA File :07/24/040/00123/AM19/	Lic.No/Date:0710113703 08.08.2018	
	Decision: The Committee considered the case as per agenda and noted that case was referred to Consultant (TEC-3) on 01.01.2019. However, no comments have been received yet. The committee decided to wait for comments. The case stands deferred.			

60	Case No.: 35/8/81-ALC2/2018	Party Name:METAL CARE ALLOYS PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00417/AM19/	RLA File :03/95/040/00461/AM19/	Lic.No/Date:0310822956 09.08.2018	
	Decision: TheCommittee considered the case as per agenda and noted that DPIIT vide P-47011/437/2018/TSW dated 26.02.2019 informed that case does not pertain to DPIIT.Hence, the Committee decided to refer the case to Consultant(TEC-3) for examination. The case stands deferred.			

61	Case No.: 4/8/81-ALC2/2018	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date: 13/81-ALC2/2018 27.02.2019	Withdrawn
	HQ File : 01/81/050/00386/AM19/	RLA File : 07/24/040/00124/AM19/	Lic.No/Date:0710113706 10.08.2018	
	Decision: The Committee considered the case as per agenda and letter dated 26.2.2019 of the party requesting to withdraw the application for ratification of norms grounds that their case is covered under PN 64 dated 27.12.2018 and is eligible for repeat of 07101110004 dated 19.01.2017. Hence, the Committee decided to allow withdrawal of the case under intimation to RA. The case is withdrawn.			

62	Case No.: 87/8/81-ALC2/2018	Party Name:SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File : 01/81/050/00469/AM19/	RLA File : 04/24/040/00107/AM19/	Lic.No/Date:0410164591 13.08.2018	
	Decision: The Committee considered the case as per agenda and noted that case was referred to DPIIT on 27.12.2018. However, no comments have been received yet. The committee decided to wait for comments. The case stands deferred.			

63	Case No.: 88/8/81-ALC2/2018	Party Name:SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00470/AM19/	RLA File :04/24/040/00110/AM19/	Lic.No/Date:0410164593 13.08.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide P-47011/438/2018-TSW dated 20.02.2019: 1. Drawings and net weight of export item. 2. Material balancing details. 3. Justification for import of items. 4. Justification for wastage claimed. The case stands deferred.			

64	Case No.: 5/8/81-ALC2/2018	Party Name:ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:13/81- ALC2/2018 27.02.2019	Withdrawn
	HQ File :01/81/050/00387/AM19/	RLA File :07/24/040/00353/AM18/	Lic.No/Date:0710113718 14.08.2018	
	Decision: The Committee considered the case as per agenda and letter dated 26.2.2019 of the party requesting to withdraw the application for ratification of norms grounds that their case is covered under PN 64 dated 27.12.2018 and is eligible for repeat of 07101110004 dated 19.01.2017. Hence, the Committee decided to allow withdrawal of the case under intimation to RA. The case is withdrawn.			

65	Case No.: 86/8/81-ALC2/2018	Party Name:SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00468/AM19/	RLA File :04/24/040/00109/AM19/	Lic.No/Date:0410164594 14.08.2018	
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by DPIIT vide P-47011/439/2018-TSW dated 20.02.2019: 1. Drawings and net weight of export item. 2. Material balancing details. 3. Justification for import of items. 4. Justification for wastage claimed. The case stands deferred.			

66	Case No.: 85/8/81-ALC2/2018	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:13/81- ALC2/2018 27.02.2019	Approved
	HQ File	RLA File	Lic.No/Date:0410164598	

:01/81/050/00467/AM19/	:04/24/040/00105/AM19/	20.08.2018							
Decision: The Committee considered the case as per agenda and heard Shri Kamlesh Jain (Partner) and Shri Jogendra Chouhan (Manager Commercial) during the personal hearing. The representatives of the firm submitted a letter dated 27.2.2019 containing necessary clarification. As per recommendation of representative of MSME, the Committee decided to ratify the norms as under:									
1.									
<table><tr><td>ITCHS Code</td><td>Import Item</td><td>Quantity recommended</td></tr><tr><td>78020010</td><td>LEAD SCRAP ISRI RAINS</td><td>Import quantity may be allowed as 4340.60 MT inclusive of 5.77% wastage.</td></tr></table>				ITCHS Code	Import Item	Quantity recommended	78020010	LEAD SCRAP ISRI RAINS	Import quantity may be allowed as 4340.60 MT inclusive of 5.77% wastage.
ITCHS Code	Import Item	Quantity recommended							
78020010	LEAD SCRAP ISRI RAINS	Import quantity may be allowed as 4340.60 MT inclusive of 5.77% wastage.							
2. Percentage of lead in import item may be specified as 53%.									
3. Export consist of 1740 MT of refined lead ingots purity more than 99.97% and 438 MT of Antimonial lead /lead alloy ingots with lead content 98% + Antimony 2%.									
RA concerned may take suitable consequential action accordingly.									

67	Case No.: 36/8/81-ALC2/2018	Party Name:METAL PORT.	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00418/AM19/	RLA File :03/95/040/00366/AM19/	Lic.No/Date:0310823662 10.09.2018	
	Decision: The Committee considered the case as per agenda and noted that D/L was issued on 03.01.2019 followed by reminder on 25.02.2019. However, reply has not been received yet. Hence, The Committee decided to defer the case. The case stands deferred.			

68	Case No.: 29/8/81-ALC2/2018	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00411/AM19/	RLA File :05/23/040/00244/AM19/	Lic.No/Date:0510407771 13.09.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 17.12.2018. However, the comments are yet to be received. Hence, the Committee decided to wait for comments. The case stands deferred.			

69	Case No.: 32/8/81-ALC2/2018	Party Name:KHK PRESSINGS AND FORGING PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00414/AM19/	RLA File :56/24/040/00022/AM19/	Lic.No/Date:5610005482 26.09.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to			

Consultant (TEC-3) on 19.12.2018. However, the comments are yet to be received. Hence, the Committee decided to wait for comments.			
The case stands deferred.			

70	Case No.:89/8/81-ALC2/2018	Party Name:LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00471/AM19/	RLA File :04/24/040/00147/AM19/	Lic.No/Date:041016475 6 05.10.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DHI on 20.12.2018. However, Comments have not been received yet. The Committee decided to wait for comments. The case stands deferred.			

71	Case No.:90/8/81-ALC2/2018	Party Name:LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00472/AM19/	RLA File :04/24/040/00148/AM19/	Lic.No/Date:0410164757 05.10.2018	
	Decision: The Committee considered the case as per agenda and noted that D/L was issued on 09.01.2019 followed by reminder on 25.02.2019. However, reply has not been received yet. Hence, The Committee decided to defer the case. The case stands deferred.			

72	Case No.:31/8/81-ALC2/2018	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00413/AM19/	RLA File :05/23/040/00308/AM19/	Lic.No/Date:0510408163 22.10.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 18.12.2018. However, Comments have not been received yet. The Committee decided to wait for comments. The case stands deferred			

73	Case No.:113/10/81-ALC2/2018	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:13/81-ALC2/2018 27.02.2019	Approved
	HQ File : 01/81/050/00594/AM19/	RLA File : 04/24/040/00161/AM19/	Lic.No/Date:0410164837 31.10.2018	
	Decision: The Committee considered the case as per agenda and heard Shri Kamlesh Jain (Partner) and Shri Jogendra Chouhan (Manager Commercial) during the personal hearing. The representatives of the			

firm submitted a letter dated 27.2.2019 containing necessary clarification. As per recommendation of representative of MSME, the Committee decided to ratify the norms as under:					
1.					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74040012	Copper scrap covered by ISRI code words Barely/ Berry/ Brich/ Cobra/ Clove/ Cocoa Copper Content 99%	38000.000 Kg	74040012	Copper wire scrap as per ISRI code Druid Min Cu - 40%	96870 Kg inclusive of 3% wastage after effecting 50% recovery from scrap
2. Average percentage of Copper(Cu) in export item to be mentioned as 99%.					
3. Average percentage of Copper(Cu) by weight in import item to be mentioned as 40%.					
RA concerned may take suitable consequential action accordingly.					

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Case No.:115/10/81-ALC2/2018	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:13/81-ALC2/2018 27.02.2019	Approved		
HQ File :01/81/050/00596/AM19/	RLA File :04/24/040/00160/AM19/	Lic.No/Date:0410164836 31.10.2018			
Decision: The Committee considered the case as per agenda and heard Shri Kamlesh Jain (Partner) and Shri Jogendra Chouhan (Manager Commercial) during the personal hearing. The representatives of the firm submitted a letter dated 27.2.2019containing necessary clarification. As per recommendation of representative of MSME, the Committee decided to ratify the norms as under: 1.					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
74040012	Copper scrap covered by ISRI code words Barely/ Berry/ Brich/ Cobra/ Clove/ Cocoa Copper Content 99%	38000.000 Kg	74040012	Copper wire scrap as per ISRI code Druid Min Cu - 40%	96870 Kg inclusive of 3% wastage after effecting 50% recovery from scrap
2. Average percentage of Copper(Cu) in export item to be mentioned as 99%.					
3. Average percentage of Copper(Cu) by weight in import item to be mentioned as 40%.					
RA concerned may take suitable consequential action accordingly.					

75	Case No.:121/10/81-ALC2/2018	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:13/81-ALC2/2018 27.02.2019	Approved
	HQ File :01/81/050/00602/AM19/	RLA File :04/24/040/00173/AM19/	Lic.No/Date:0410164854 05.11.2018	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per recommendation given by representative of MSME:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78010010	Lead Ingots Lead Content - 99.97% To account for 1999.400 MT Of lead within the Export Product.	2000.000 MT	85481020	Lead Battery Waste as per ISRI Code word "Rains" Lead Content - 58%	Quantity of import item is allowed as applied inclusive of 5.45% wastage
78011000	Lead Alloy - Lead Content - 98% To account for 196 MT of lead within the Export Product.	200.000 MT			

RA concerned may take suitable consequential action accordingly.

76	Case No.: 30/8/81-ALC2/2018	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00412/AM19/	RLA File :05/23/040/00329/AM19/	Lic.No/Date:0510408333 05.11.2018	
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DPIIT on 18.12.2018. However, Comments have not been received yet. The Committee decided to refer the case to Consultant (TEC-3) for examination. The case stands deferred.			

77	Case No.: 118/10/81-ALC2/2018	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:13/81-ALC2/2018 27.02.2019	Approved
	HQ File :01/81/050/00599/AM19/	RLA File :04/24/040/00177/AM19/	Lic.No/Date:0410164887 16.11.2018	
	Decision: The Committee considered the case as per agenda and heard Shri Kamlesh Jain (Partner) and Shri Jogendra Chouhan (Manager Commercial) during the personal hearing. The representatives of the firm submitted a letter dated 27.2.2019 containing necessary clarification. As per recommendation of representative of MSME, the Committee decided to ratify the norms as under: 1.			

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingots Lead Content	1200.000	85481010	Lead battery	

	More than- 99.95%. To account for 1199.400MT of lead within the Export Product.	MT		plates covered by ISRI code word Rails; Lead Content – 66.05%	2000 MT including 5% wastage
78019990	Antimonial Lead Alloy - Lead Content - 98% To account for 58.800 MT of lead, & Antimony 1.200MT within the Export Product.	60.000 MT			

2. Percentage of lead in import item may be mentioned as 66.05%.

RA concerned may take suitable consequential action accordingly.

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Case No.: 18/11/81- ALC2/2018	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:13/81- ALC2/2018 27.02.2019	Approved		
HQ File :01/81/050/00634/AM19/	RLA File :04/24/040/00202/AM19/	Lic.No/Date:0410164997 18.12.2018			
Decision: The Committee considered the case as per agenda and heard Shri Kamlesh Jain (Partner) and Shri Jogendra Chouhan (Manager Commercial) during the personal hearing. The representatives of the firm submitted a letter dated 27.2.2019containing necessary clarification. The recommendation of representative of MSME were noted. After due deliberation, the Committee decided to ratify the norms as under: 1.					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommend ed Quantity
78011000	Lead Ingots Lead Content - 99.97% To account for 1399.580 MT of lead within the Export Product.	1400.000 MT	85481020	Lead Battery Waste as per ISRI Code word "Rains" Lead content – 58%	Quantity of import may be allowed as 3970 MT inclusive of 5.45% wastage
78019990	Lead Alloy Lead Content - 98% To account for 784.000MT of lead within the Export Product.	800.000 MT			
2. Percentage lead in import may be mentioned as 58%.					
RA concerned may take suitable consequential action accordingly.					

79	Case No.: 8/13/81-ALC2/2018	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date: 13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00716/AM19/	RLA File :03/95/040/00916/AM19/	Lic.No/Date:0310825719 18.12.2018	
	Decision: The Committee considered the case as per agenda and noted that email dated 26.02.2019 was sent to the applicant and concerned RA seeking complete set of application. However, the same is still awaited. Hence, the Committee decided to defer the case. The case stands deferred.			

80	Case No.: 9/13/81-ALC2/2018	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00717/AM19/	RLA File :03/95/040/00965/AM19/	Lic.No/Date:0310825796 19.12.2018	
	Decision: The Committee considered the case as per agenda and noted that email dated 26.02.2019 was sent to the applicant and concerned RA seeking complete set of application. However, the same is still awaited. Hence, the Committee decided to defer the case. The case stands deferred.			

81	Case No.: 10/13/81- ALC2/2018	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00718/AM19/	RLA File :03/95/040/00966/AM19/	Lic.No/Date:0310825794 19.12.2018	
	Decision: The Committee considered the case as per agenda and noted that email dated 26.02.2019 was sent to the applicant and concerned RA seeking complete set of application. However, the same is still awaited. Hence, the Committee decided to defer the case. The case stands deferred.			

82	Case No.: 7/13/81-ALC2/2018	Party Name:SAHNEY KIRKWOOD PVT. LIMITED	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00715/AM19/	RLA File :03/95/040/00998/AM19/	Lic.No/Date:0310825943 26.12.2018	
	Decision: The Committee considered the case as per agenda and noted that email dated 26.02.2019 was sent to the applicant and concerned RA seeking complete set of application. However, the same is still awaited. Hence, the Committee decided to defer the case. The case stands deferred.			

83	Case No.: 6/13/81-ALC2/2018	Party Name:ORICON ENTERPRISES LIMITED	Meet No/Date:13/81- ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00714/AM19/	RLA File :03/95/040/00973/AM19/	Lic.No/Date:0310825990 27.12.2018	

	Decision: The Committee considered the case as per agenda and noted that email dated 26.02.2019 was sent to the applicant and concerned RA seeking complete set of application. However, the same is still awaited. Hence, the Committee decided to defer the case. The case stands deferred.
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Case No.:16/11/81-ALC2/2018	Party Name:JAIN METAL ROLLING MILLS	Meet No/Date:13/81-ALC2/2018 27.02.2019	Approved		
HQ File :01/81/050/00632/AM19/	RLA File :04/24/040/00188/AM19/	Lic.No/Date:0410165047 31.12.2018			
Decision: The Committee considered the case as per agenda and heard Shri Kamlesh Jain (Partner) and Shri Jogendra Chouhan (Manager Commercial) during the personal hearing. The representatives of the firm submitted a letter dated 27.2.2019containing necessary clarification. As per recommendation of representative of MSME, the Committee decided to ratify the norms as under:					
1.					
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingots Lead Content - 99.97%. To account for 1199.400 MT of lead within the Export Product.	1200.000 MT	85481010	Lead battery plates covered by ISRI code word Rails	2000 MT including 5% wastage
78019990	Antimonial Lead Alloy Lead Content min- 98% To account for 58.800 MT of lead, & Antimony 1200 Kg. within the Export Product.	60.000 MT			
2. Percentage of lead in import item may be mentioned as 66.05%.					
RA concerned may take suitable consequential action accordingly.					

	Case No.:4/13/81-ALC2/2018	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00712/AM19/	RLA File :03/95/040/00992/AM19/	Lic.No/Date:0310826272 09.01.2019	
85	Decision: The Committee considered the case as per agenda and noted that email dated 26.02.2019 was sent to the applicant and concerned RA seeking complete set of application. However, the same is still awaited. Hence, the Committee decided to defer the case. The case stands deferred.			

	Case No.:2/13/81-ALC2/2018	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
86	HQ File	RLA File	Lic.No/Date:0310826254	

:01/81/050/00710/AM19/	:03/95/040/01041/AM19/	09.01.2019	
Decision: The Committee considered the case as per agenda and noted that email dated 26.02.2019 was sent to the applicant and concerned RA seeking complete set of application. However, the same is still awaited. Hence, the Committee decided to defer the case. The case stands deferred.			

87	Case No.:3/13/81-ALC2/2018	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00711/AM19/	RLA File :03/95/040/00984/AM19/	Lic.No/Date:0310826271 09.01.2019	
	Decision: The Committee considered the case as per agenda and noted that email dated 26.02.2019 was sent to the applicant and concerned RA seeking complete set of application. However, the same is still awaited. Hence, the Committee decided to defer the case. The case stands deferred.			

88	Case No.:1/13/81-ALC2/2018	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00709/AM19/	RLA File :03/95/040/00910/AM19/	Lic.No/Date:0310826264 09.01.2019	
	Decision: The Committee considered the case as per agenda and noted that email dated 26.02.2019 was sent to the applicant and concerned RA seeking complete set of application. However, the same is still awaited. Hence, the Committee decided to defer the case. The case stands deferred.			

89	Case No.:5/13/81-ALC2/2018	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:13/81-ALC2/2018 27.02.2019	Deferred
	HQ File :01/81/050/00713/AM19/	RLA File :03/95/040/00985/AM19/	Lic.No/Date:0310826327 11.01.2019	
	Decision: The Committee considered the case as per agenda and noted that email dated 26.02.2019 was sent to the applicant and concerned RA seeking complete set of application. However, the same is still awaited. Hence, the Committee decided to defer the case. The case stands deferred.			

90	Case No.:130/5/81-ALC2/2018	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date: 13/81-ALC2/2018 27.02.2019	Approved
	HQ File :01/81/050/00338/AM19/	RLA File :03/95/040/01108/AM18/	Lic.No/Date:0310821974 28.06.2018	
	Decision: The Committee considered the case as per agenda and noted written comments given by			

DPIIT vide letter P-47011/3/2019-TSW dated 18.02.2019. After deliberation, the Committee decided to ratify the following ad-hoc norms:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76141000	Aluminium Conductor galvanized steel reinforced (ACSR-240/40-(26AL/3.45/7ST/2.68	550.000 Kilometer	1	76011010	Aluminum Ingot	Quantity of import item may be allowed with 1% wastage with accountability clause
76141000	Aluminium Conductor galvanized steel reinforced (ACSR ZEBRA(54 AL/7ST/3.18)	50.000 Kilometer	2	72279090	High Carbon steel wire/Rod	Import quantity is allowed with 2% wastage of ungalvanized steel with accountability clause (after reducing weight of zinc)
			3	79011200	Zinc	Allowed up to 4% of net weight of steel content to be galvanized with accountability clause
			4	27101990	Overhead Conductor Grease	May be deleted

Note : the word 'galvanized' may be added in all export products.

RA concerned may take suitable consequential action accordingly.


 SHOENIT GUPTA
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi

17(25)/2017-IPHW
Government of India
Ministry of Electronics & Information Technology
6, CGO Complexes, Lodhi road, New Delhi-110003

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3
27/02/2019

Dated: - 31-01-2019

OFFICE MEMORENDUM

**Subject: Application for ratification of norms of Advance License No. 1010059731 dated 23.2.2017
issued to FCI OEN Connectors Ltd. Kerala.**

Reference is invited to DGFT U.O. No. 01/81/50/008/AM 18/DES-2/01 dated 13.04.2017 seeking comments of DeitY in respect of Advance Authorization No. 1010059731 dated 23.2.2017 issued favour of M/s. FCI OEN Connectors Ltd. Kerala.

2. In this regards M/s. FCI OEN Connectors Ltd. Kerala vide email dated 08.10.2018 have intimated that they are not utilizing the said Advance Authorization and have surrendered the same to the Office of JDGFT, Kochi with the request to close the case. (Copy enclosed).



(Saurabh Ranjan)
Scientist 'C'

Shri Vinod Kumar Kashyap
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

Subject: **Advance authorisations**

To: rahulverma.r@nic.in, saurabh.ranjan@meity.gov.in

Cc: anangia@meity.gov.in

Date: 10/08/18 03:49 PM

From: Ajith-Kumar.R@fci.com

3

3
27.02.2019

Dear Sir,

As we have not imported any item under Advance Authorisation No. 1010059731 dt. 23.02.2017, we have surrendered the same and JDGFT, Cochin has cancelled the same authorization.

Hence , please do not process the Advance Authorisation No. 1010059731 for SION ratification.

Best Regards

Ajith

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JAIN METAL ROLLING MILLS

Ref: AA/0410163870
Dated: 27th February 2019



To
The Chairman,
Norms Committee-II,
Udyog Bhawan,
New Delhi

SUBJECT: - REQUEST FOR APPROVAL OF NORMS FOR ADVANCE AUTHORIZATION NO.0410163870 DTD.05.01.2018 – REG.

R Sir,

With reference to personal hearing on 27.02.2019 for Advance authorization No.0410163872 dtd.05.01.2018. In the said authorization we had applied for export of following items: -

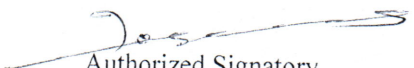
Against the said authorization we have imported the **LEAD SCRAP RAINS** and average lead content in the import items is 53%. Since we have given our two export item in the export details, we are giving herewith the breakup of the export items and export wise import quantity: -

Sl. No.	Export Item	Qty.	FOB Value	Exportwise import qty.	CIF Value
1	REFINED LEAD INGOTS PURITY MORE THAN 99.97% Lead Content in export item is 1739.48 MTs.	1740 MTs	4315281 USD	3480 MTs	3828000 USD
2	ANTIMONIAL LEAD/LEAD ALLOY INGOT – Lead content – 98% Lead Content in export item is 426.30 MTs Balance 2% Antimony	435 MTs	1188904.53 USD	870 MTs	957000 USD
	TOTAL	2175 MTs	5504185.53 USD	4350 MTs	4785000 USD

Against the above quantity we have exported Refined lead 1483.81 MTs and Antimonial Lead Alloy 149.10 MTs.

In view of above you are requested to please consider above and decide the norms in the subject case.

Thanking you
Yours truly
For Jain Metal Rolling Mills


Authorized Signatory

Corporate Office: THE LATTICE, Old No. 7/1, New No. 20, Waddles Road, 4th Floor, Kilpauk, Chennai 600 010, India

Unit I : No. 200, Madhavaram High Road, Madhavaram, Chennai 600 060, India

Unit II : Plot No. R1 & R2. Papankulam Village, Sipcot Indl. Complex, Gummidipoondi, Chennai 601 201, India

T: +91 44 4340 9494 (50 Lines) F: +91 44 4213 0100 E: info@jainmetalgroup.com W: www.jainmetalgroup.com

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21.02.2019

Mt.13 / Case.6

Government of India
Ministry of Commerce and Industry
O/o Additional Director General of Foreign Trade
Central Licensing Area, 'A' Wing I.P. Bhavan, I.P. Estate New Delhi Delhi -
110002

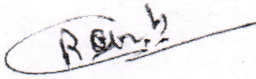
SURRENDERED LETTER

TO,
M/s JINDAL SAW LIMITED
CORPORATE OFFICE JINDAL CENTRE,,12
, BHIKAJI CAMA PLACE
NEW DELHI, DELHI-110066

**SUBJECT: SURRENDERED LETTER in respect of Advance
Authorisation NO. 0510405473 DATED : 31.01.2018**

With reference to your letter dated : 31.01.2018 , I write to inform you that
the UNUTILISED Authorisation No : 0510405473 Dated : 31.01.2018
surrendered by you, has been cancelled as requested by you.

Place: New Delhi
Date: 01.11.2018


(Rakesh Kumar)
Foreign Trade Development Officer

ADDITIONAL SHEET ATTACHED TO Authorisation No. 0510405473
DATED : 31.01.2018 FOR REDEMPTION (Issued from File Number :
05/23/040/00424/AM18/ Dated : 29.01.2018)

Issued from File Number 05/23/165/00376/AM19/ dated 31.01.2018

Copy To :
1. Commissioner customs, (INMUN1) Mundra

(431)

SPL-2086
1319142
01/11/18 Bh.

APAR Industries

8
27/2/2019

Department for promotion of industry and Internal Trade (TS Section)

M/s Apar Industries Ltd AA No.3410044028 Dt 9.4.2018

The AA may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import items.
2. Import item at Sl. No. 1 may be allowed with 1% wastage with accountability clause.
3. Import items at Sl. No. 2 to 7 may be allowed with 2% wastage with accountability clause.



Sundeep Chauhan
(Development Officer)

FTDO, Shri Chandrakant Reddy, Assistant DGFT
File No.P-47011/435/2018-TSW Dated 22.02.2019

10
27.2.1988228/ NCM
4/10/1910
27/2/2019TÜVRheinland
CERT
ISO 9001
ISO 14001
BS OHSAS 18001**Eswari Global Metal Industries Pvt. Ltd.**

A Simple Measurable Accurate Reliable Timeliness Firm

Dated : 14.01.2019

Norms Committee -II

The Director General of Foreign Trade

Udyog Bhawan, Moulana Azad Road,

New Delhi

Mt.13/10

Dear Sir,

Subject : Regarding Public Notice 64/(2015-2020) dated 27th December 2018

Ref. : RA File no. 07/24/040/00004/AM19 dated 09.04.2018

With reference to the above subjected public notice it has mentioned that "Norms ratified by any Norms Committee on or after 01.04.2015 in respect of any Advance Authorization obtainer under paragraph 4.07, such norms shall be valid for the entire period of the Foreign Trade Policy i.e. up to 31.03.2020 or for a period of three years from the date of ratification, whichever is later".

We have ratified the below advance authorization which is issued under FTP 2015-20 and the details below:

Table 1

Advance Authorization & Date	Import item	Export item	Norm's Committee minutes	Remarks
0710111004 & 19.01.2017	Lead Acid Battery (as per ISRI Code: Rains) Percentage of Lead content to be 52 -55%	(a) Lead Ingots 99.97% Min	Case No. AR - 7 Meeting No. 4 /81- Pt.II Dated: 03.10.2018	Percentage of Lead content in the item of import may be mentioned as 52-55% Import may be allowed, as applied inclusive of 7% wastage.
0710111005 & 19.01.2017		(b) Lead alloy in the form of Ingots (Lead Calcium Alloy)	Case No. AR - 8 Meeting No. 4 /81- Pt.II Dated: 03.10.2018	
0710111404 & 12.04.2017		(c) Lead alloy in the form of Ingots (Lead Antimony Alloy)	Case No. AR - 9 Meeting No. 4 /81- Pt.II Dated: 03.10.2018	
0710111858 & 04.07.2017			Case No. AR - 10 Meeting No. 4 /81- Pt.II Dated: 03.10.2018	

The below no norms files are under process in the norms committee for the ratification which is issued under FTP 2015-20

As (ms) (1) Request to withdraw x' of table 2
(2) To Concern file (Mcluf)

Factory : Plot No. 101-A & B, 96 & 97, Industrial Area, Baikampady, Mangalore - 575 011, Karnataka, India

Tel: +91(0)824 - 2407861 Fax : +91(0)824 - 2407961

www.emimetals.com, email : smartemi@yahoo.co.in, info@emimetals.com

Corporate Office : Door No. 1-S-17-1168/11(1), "Krishna Towers", First Floor, Lady Hill, Mangalore - 575006.

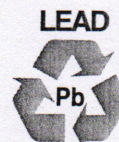
Ph: +91(0824) 2450261, 2410260 Telefax : 0824 - 2410262

ISO 9001:2008

A Unit Certified by : KSPCB and CPCB (Delhi)

CIN: U27205KA2013PTC069223

RECYCLING





Eswari Global Metal Industries Pvt. Ltd.

A Simple Measurable Accurate Reliable Timeliness Firm



TÜVRheinland®
CERT
ISO 9001
ISO 14001
BS OHSAS 18001

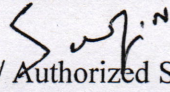
Table 2

Advance Norms Authorization & Date	Import item	Export item	Previous Norms Committee minutes	Remarks
0710113108 & 12.04.2018	Lead Acid Battery Scrap (as per ISRI Code: Rink, Rains & Roper)	(a) Lead Ingots 99.97% Min (b) Lead alloy in the form of Ingots (Lead Calcium Alloy) (c) Lead alloy in the form of Ingots (Lead Antimony Alloy)	Meeting No. 4/81-Pt.II Dated: 03.10.2018	Percentage of Lead content in the item of import may be mentioned as 52-55% Import may be allowed, as applied inclusive of 7% wastage.

The export and import item of the ratified and no norm file is same. Hence, as per the public notice it is not required to ratify the norms as the adhoc norms is applicable if the import and export item is same. we request you to consider this to withheld the license no's 0710113108 as mentioned in Table 2 from ratification by taking reference of ratified license no's 0710111004, 0710111005, 0710111404 & 0710111858 as mentioned in Table 1.

Thanking You,
Yours Faithfully

For Eswari Global Metal Ind. Pvt. Ltd.
For Eswari Global Metal Industries Pvt. Ltd.


Director / Authorized Signatory
Authorised Signatory

Factory : Plot No. 101-A & B, 96 & 97, Industrial Area, Baikampady, Mangalore - 575 011. Karnataka, India

Tel: +91(0)824 - 2407861 Fax : +91(0)824 - 2407961

www.emimetals.com, email : smartemi@yahoo.co.in, info@emimetals.com

Corporate Office : Door No. 1-S-17-1168/11(1), "Krishna Towers", First Floor, Lady Hill, Mangalore - 575006.

Ph: +91(0824) 2450261, 2410260 Telefax : 0824 - 2410262

ISO 9001:2008

A Unit Certified by : KSPCB and CPCB (Delhi)

CIN: U27205KA2013PTC069223



RECYCLING

Subject: Re: Deficiency Letter in r/o AA No.5610005391 dated 01.05.2018 of **NATIONAL STEEL AND AGRO INDUSTRIES LIMITED**

Date: 01/18/19 04:36 PM
From: Suraj Tamrakar <suraj_tamrakar@nsail.com>

To: Chandrakanth Reddy <nc2.dgft@nic.in>

5610005391 ACKNOWLEDGMENT.pdf (187kB)

Kind Attn. Shri Chandrakanth Reddy ji,

Respected Sir,

Kindly refer your Deficiency Letter dated 01.01.2019 against the subjected Advance Authorization. We would like to inform you that we have surrendered this licence to O/o Jt. DGFT Indore (RA) on 04.01.2019, a scan copy of Acknowledgement Letter is attached for your kind perusal and necessary action please. As the cancellation letter against the said Authorization will be issued by RA Indore, copy of the same will be submitted to your good office on priority basis.

Thanks & Regards

SURAJ TAMRAKAR
NATIONAL STEEL AND AGRO INDUSTRIES LIMITED
Shree Mahadev House
10/7, SOUTH TUKOGANJ, INDORE (M.P.) -452001

On 01-01-2019 14:54, Chandrakanth Reddy wrote:

-Aso (DM)

DL Response

To file, TA

(Mdh)
28/1

63
TIME BOUND
STANDARD DEFICIENCY FORMAT

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.II SECTION, ROOM NO. 404, 4TH FLOOR, UDYOG BHAWAN
NEW DELHI-110011 WEBSITE: dgft.gov.in

HQ File No: 01/81/050/00403/AM19/DES-II/

Dated : 01.01.2019

To

M/S. NATIONAL STEEL AND AGRO INDUSTRIES LIMITED
Email address: subhadra_madhu@nsail.com

Subject: Ratification of norms in respect of Advance Authorization No.5610005391 dated 01.05.2018 issued under Para 4.7 of HBP, Vol. I.
Meeting No. 8/81 dated 19.12.2018.

Sir,

Please refer to the above mentioned advance authorization, forwarded by the RLA under their file No. 56/24/040/00003/AM19/ to this office for ratification of norms. The matter has been considered by Norms Committee-II. It is requested to furnish information/ details only in respect of the point which has been tick marked below:-

Export Items:		
1		Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2		Detail technical note on manufacturing process including the relevant flow sheet.
3		Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4		Weight of each Export Product.

1/28/2019

https://mail.gov.in/iwc_static/layout/shell.html?lang=en&3.0.1.2.0_15121607

Subject: Re: Deficiency Letter in r/o AA No.5610005390 dated 01.05.2018 of ~~13~~ 27.02.19 Date: 01/18/19 04:33 PM

To: Chandrakanth Reddy <nc2.dgft@nic.in>

From: Suraj Tamrakar <suraj_tamrakar@nsail.com>

5610005390 ACKNOWLEDGEMENT FOR SURRENDER0001.pdf (212kB)

Kind Attn. Shri Chandrakanth Reddy ji,

Respected Sir,

Kindly refer your Deficiency Letter dated 01.01.2019 against the subjected Advance Authorization. We would like to inform you that we have surrendered this licence to O/o Jt. DGFT Indore (RA) on 04.01.2019, a scan copy of Acknowledgement Letter is attached for your kind perusal and necessary action please. As the cancellation letter against the said Authorization will be issued by RA Indore, copy of the same will be submitted to your good office on priority basis.

Thanks & Regards

SURAJ TAMRAKAR
NATIONAL STEEL AND AGRO INDUSTRIES LIMITED
Shree Mahadev House
10/7, SOUTH TUKOGANJ, INDORE (M.P.) -452001

On 01-01-2019 14:59, Chandrakanth Reddy wrote:

64
TIME BOUND
STANDARD DEFICIENCY FORMAT

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.II SECTION, ROOM NO. 404, 4TH FLOOR, UDYOG BHAWAN
NEW DELHI-110011 WEBSITE: dgft.gov.in

HQ File No: 01/81/050/00404/AM19/DES-II/

Dated : 01.01.2019

To

M/S. NATIONAL STEEL AND AGRO INDUSTRIES LIMITED
Email address: subhadra_madhu@nsail.com

Subject: Ratification of norms in respect of Advance Authorization No. 5610005390 dated 01.05.2018 issued under Para 4.7 of HBP, Vol. I.
Meeting No. 8/81 dated 19.12.2018.

Sir,

Please refer to the above mentioned advance authorization, forwarded by the RLA under their file No. 56/24/040/00004/AM19/ to this office for ratification of norms. The matter has been considered by Norms Committee-II. It is requested to furnish information/ details only in respect of the point which has been tick marked below:-

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).

://mail.gov.in/iwc_static/layout/shell.html?lang=en&3.0.1.2.0_15121607

16
27/2/2019

Department for promotion of industry and Internal Trade (TS Section)

M/s Mew Electricals Ltd., AA No. 3410044153, Dt. 17.05.2018
The instant AA may be ratified as under:

1. The import item may be ^{allowed} ~~recommended~~ as 1.02 Kgs/kg content in the export product with accountability clause.


Sundeep Chauhan
(Development Officer)

FTDO, Shri Chandrakant Reddy , Assistant DGFT
File No.P-47011/10/2019-TSW Dated 20.02.2019

17
27/2/19



JAIN METAL ROLLING MILLS

Ref: AA/0410164362
Dated: 27th February 2019

To
The Chairman,
Norms Committee-II,
Udyog Bhawan,
New Delhi

SUBJECT: - REQUENT FOR APPROVAL OF NORMS FOR ADVANCE AUTHORIZATION NO.0410164362 DTD.25.05.2018 – REG.

R Sir,

With reference to personal hearing on 27.02.2019 for Advance authorization No.0410164365 dtd.25.05.2018. In the said authorization we had applied for export of following items: -

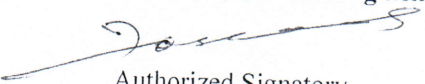
Against the said authorization we have imported the **LEAD SCRAP RAINS** and average lead content in the import items is **53%**. Since we have given our two export item in the export details, we are giving herewith the breakup of the export items and export wise import quantity: -

Sl. No.	Export Item	Qty.	FOB Value	Exportwise import qty.	CIF Value
1	REFINED LEAD INGOTS PURITY MORE THAN 99.97% Lead Content in export item is 1739.48 MTs.	1740 MTs	4190197 USD	3480 MTs	3741000 USD
2	ANTIMONIAL LEAD/LEAD ALLOY INGOT – Lead content – 98% Lead Content in export item is 426.30 MTs Balance 2% Antimony	435 MTs	1188904 USD	870 MTs	935250 USD
	TOTAL	2175 MTs	5379101 USD	4350 MTs	4676250 USD

Against the above quantity we have exported Refined lead 1631.38 MTs and Antimonial Lead Alloy 223.83 MTs.

In view of above you are requested to please consider above and decide the norms in the subject case.

Thanking you
Yours truly
For Jain Metal Rolling Mills


Authorized Signatory

Corporate Office: THE LATTICE, Old No. 7/1, New No. 20, Waddles Road, 4th Floor, Kilpauk, Chennai 600 010, India

Unit I : No. 200, Madhavaram High Road, Madhavaram, Chennai 600 060, India

Unit II : Plot No. R1 & R2. Papankulam Village, Sipcot Indl. Complex, Gummidipoondi, Chennai 601 201, India

T: +91 44 4340 9494 (50 Lines) F: +91 44 4213 0100 E: info@jainmetalgroup.com W: www.jainmetalgroup.com

18
27/02/2019

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of Input- Output norm in respect of Advance Authorization No 0310821485 dated 06.06.2018 of M/s R.L.Steels & Energy Limited, Aurangabad.

DGFT may refer to their UO No 01/81/50/322/AM-19/DES-2/124 dated 21.12.2018 whereby DGFT has forwarded the application of above mentioned advance authorization of M/s R.L.Steels & Energy Limited, Aurangabad for the comments/views of the Ministry of Steel.

In the above connection, it is informed that DGFT has indicated 2 items of import i.e Non Alloy Steel melting scrap and Graphite electrode in DES 4.7 Agenda format. However, in the DES imports item list, the items of import are Non Alloy Steel melting scrap, Graphite electrode and Silico Manganese/Manganese metal. In view this DGFT has requested to clarify whether the applicant has requested two items or three items of import.

In addition, the applicant may be requested to furnish the chemical composition of the item of export and also the chemical composition of Silico Manganese/Manganese metal to be imported by the applicant for the calculation of the quantity of non alloy steel melting scrap.



(S.K.Bhatnagar)

Deputy Industrial Adviser

Shri C. Reddy, Asstt DGFT, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(14)/2018-TD dated 07.02.2019

22

26
27/2/19

Department for promotion of industry and Internal Trade (TS Section)

M/s Tag Corporation AA No.0410164441 Dt 25.6.2018

Firm may be requested to provide following information:

1. Details of Qty mentioned as "Set"
2. Drawing and net weight of each export item
3. Material balancing details for each export item
4. justification for wastage



Sundeep Chauhan
(Development Officer)

FTDO, Shri Chandrakant Reddy, Assistant DGFT
Fille No.P-47011/436/2018-TSW Dated 25.02.2019

27
27/2/19

Department for promotion of industry and Internal Trade (TS Section)

M/s Sterlite Power Transmission Ltd. AA 0310821925 **dated.** 26.06.2018

The instant AA may be ratified as under:

“Quantity of import item at Sr. No. 1 may be allowed with 1% wastage in the export items at Sl. No. 1 and 2 with accountability clause.”



Sundeep Chauhan
(Development Officer)

FTDO, Shri Chandrakant Reddy, Assistant DGFT
Fille No.P-47011/387/2018-TSW Dated 18.02.2019

44
27/2/19

Department for promotion of industry and Internal Trade (TS Section)

M/s Sterlite Power Transmission Ltd. AA 0310822285 **dated.** 13.07.2018

The instant AA may be ratified as under:

1. Quantity of import item at Sr. No. 1 may be allowed with 4% wastage with accountability clause.
2. Quantity of import item at Sr. No. 2 may be allowed with 2% wastage with accountability clause.
3. Quantity of import item at Sr.No.3 may be allowed upto 4% of weight of Steel content with accountability clause.
4. Import item at Sr. No. 4 may be deleted.



Sundeep Chauhan
(Development Officer)

FTDO, Shri Chandrakant Reddy, Assistant DGFT
Fille No.P-47011/388/2018-TSW Dated 18.02.2019



Eswari Global Metal Industries Pvt. Ltd.

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Dated : 14.01.2019

Norms Committee -II

The Director General of Foreign Trade

Udyog Bhawan, Moulana Azad Road,

New Delhi

51
27.02.2019

51
27/2/2019



TÜV Rheinland
CERT
ISO 9001
ISO 14001
BS OHSAS 18001

Mt. 13/51

Dear Sir,

Subject : Regarding Public Notice 64/(2015-2020) dated 27th December 2018

Ref. : RA File no. 07/24/040/00100/AM19 dated 13.07.2018

With reference to the above subjected public notice it has mentioned that "Norms ratified by any Norms Committee on or after 01.04.2015 in respect of any Advance Authorization obtainer under paragraph 4.07, such norms shall be valid for the entire period of the Foreign Trade Policy i.e. up to 31.03.2020 or for a period of three years from the date of ratification, whichever is later".

We have ratified the below advance authorization which is issued under FTP 2015-20 and the details below:

c

Table 1

Advance Authorization & Date	Import item	Export item	Norms Committee minutes	Remarks
0710111004 & 19.01.2017	Lead Acid Battery (as per ISRI Code: Rains)	(a) Lead Ingots 99.97% Min	Case No. AR - 7 Meeting No. 4/81-Pt.II Dated: 03.10.2018	Percentage of Lead content in the item of import may be mentioned as 52-55%
0710111005 & 19.01.2017	Percentage of Lead content to be 52 -55%	(b) Lead alloy in the form of Ingots (Lead Calcium Alloy)	Case No. AR - 8 Meeting No. 4/81-Pt.II Dated: 03.10.2018	Import may be allowed, as applied inclusive of 7% wastage.
0710111404 & 12.04.2017		(c) Lead alloy in the form of Ingots (Lead Antimony Alloy)	Case No. AR - 9 Meeting No. 4/81-Pt.II Dated: 03.10.2018	
0710111858 & 04.07.2017			Case No. AR - 10 Meeting No. 4/81-Pt.II Dated: 03.10.2018	

The below no norms files are under process in the norms committee for the ratification which is issued under FTP 2015-20

Aso (ms) ① Request to withdraw ② Dr table 2.
② To Concern file Mcluf
22/02

Factory : Plot No. 101-A & B, 96 & 97, Industrial Area, Baikampady, Mangalore - 575 011. Karnataka, India

Tel: +91(0)824 - 2407861 Fax: +91(0)824 - 2407961

www.emimetals.com, email : smartemi@yahoo.co.in, info@emimetals.com

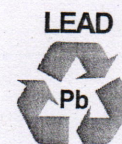
Corporate Office : Door No. 1-S-17-1168/11(1), "Krishna Towers", First Floor, Lady Hill, Mangalore - 575006.

Ph: +91(0824) 2450261, 2410260 Telefax : 0824 - 2410262

ISO 9001:2008

A Unit Certified by : KSPCB and CPCB (Delhi)

CIN: U27205KA2013PTC069223



RECYCLING



Eswari Global Metal Industries Pvt. Ltd.
A Simple Measurable Accurate Reliable Timeliness Firm

51
27.02.2019



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ISO 14001
BS OHSAS 18001

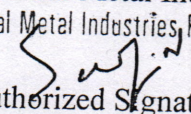
Table 2

Advance Authorization & Date	Import item	Export item	Previous Norms Committee minutes	Remarks
0710113629 & 25.07.2018 	Lead Acid Battery Scrap (as per ISRI Code: Rink, Rains & Roper)	(a) Lead Ingots 99.97% Min (b) Lead alloy in the form of Ingots (Lead Calcium Alloy) (c) Lead alloy in the form of Ingots (Lead Antimony Alloy)	Meeting No. 4/81-Pt.II Dated: 03.10.2018	Percentage of Lead content in the item of import may be mentioned as 52-55% Import may be allowed, as applied inclusive of 7% wastage.

The export and import item of the ratified and no norm file is same. Hence, as per the public notice it is not required to ratify the norms as the adhoc norms is applicable if the import and export item is same. we request you to consider this to withheld the license no's 0710113629 as mentioned in Table 2 from ratification by taking reference of ratified license no's 0710111004, 0710111005, 0710111404 & 0710111858 as mentioned in Table 1.

Thanking You,
Yours Faithfully

For Eswari Global Metal Ind. Pvt. Ltd.
For Eswari Global Metal Industries Pvt. Ltd.


Director / Authorized Signatory
Authorised Signatory

Factory : Plot No. 101-A & B, 96 & 97, Industrial Area, Baikampady, Mangalore - 575 011. Karnataka, India
Tel: +91(0)824 - 2407861 Fax: +91(0)824 - 2407961

www.emimetals.com, email : smartemi@yahoo.co.in, info@emimetals.com

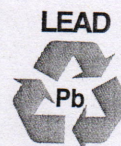
Corporate Office : Door No. 1-S-17-1168/11(1), "Krishna Towers", First Floor, Lady Hill, Mangalore - 575006.

Ph: +91(0824) 2450261, 2410260 Telefax : 0824 - 2410262

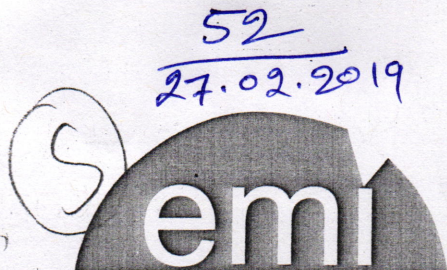
ISO 9001:2008

A Unit Certified by : KSPCB and CPCB (Delhi)

CIN: U27205KA2013PTC069223



RECYCLING



Eswari Global Metal Industries Pvt. Ltd.
A Simple Measurable Accurate Reliable Timeliness Firm

Aso(ms)

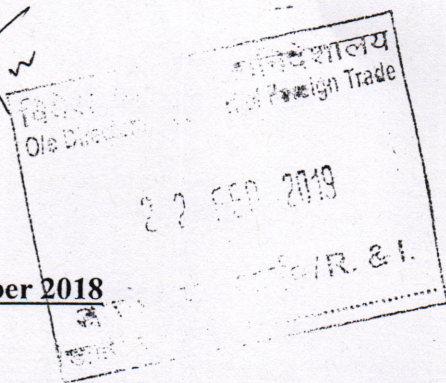
- ① Request to withdraw 'X'
of Table 2 *Meht*
② To Concern file



Norms Committee -II
The Director General of Foreign Trade
Udyog Bhawan, Moulana Azad Road,
New Delhi

Mt.13/52

58723/KC1
21/02/19



Dear Sir,

Subject : Regarding Public Notice 64/(2015-2020) dated 27th December 2018

Ref. : RA File no. 07/24/040/00103/AM19 dated 19.07.2018

With reference to the above subjected public notice it has mentioned that "Norms ratified by any Norms Committee on or after 01.04.2015 in respect of any Advance Authorization obtainer under paragraph 4.07, such norms shall be valid for the entire period of the Foreign Trade Policy i.e. up to 31.03.2020 or for a period of three years from the date of ratification, whichever is later".

We have ratified the below advance authorization which is issued under FTP 2015-20 and the details below:

c

Table 1

Advance Authorization & Date	Import item	Export item	Norms Committee minutes	Remarks
0710111004 & 19.01.2017	Lead Acid Battery (as per ISRI Code: Rains) Percentage of Lead content to be 52 -55%	(a) Lead Ingots 99.97% Min (b) Lead alloy in the form of Ingots (Lead Calcium Alloy) (c) Lead alloy in the form of Ingots (Lead Antimony Alloy)	Case No. AR - 7 Meeting No. 4 /81- Pt.II Dated: 03.10.2018	Percentage of Lead content in the item of import may be mentioned as 52-55% Import may be allowed, as applied inclusive of 7% wastage.
0710111005 & 19.01.2017			Case No. AR - 8 Meeting No. 4 /81- Pt.II Dated: 03.10.2018	
0710111404 & 12.04.2017			Case No. AR - 9 Meeting No. 4 /81- Pt.II Dated: 03.10.2018	
0710111858 & 04.07.2017			Case No. AR - 10 Meeting No. 4 /81- Pt.II Dated: 03.10.2018	

The below no norms files are under process in the norms committee for the ratification which is issued under FTP 2015-20

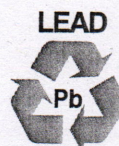
Factory : Plot No. 101-A & B, 96 & 97, Industrial Area, Baikampady, Mangalore - 575 011. Karnataka, India
Tel: +91(0)824 - 2407861 Fax : +91(0)824 - 2407961
www.emimetals.com, email : smartemi@yahoo.co.in, info@emimetals.com
Corporate Office : Door No. 1-S-17-1168/11(1), "Krishna Towers", First Floor, Lady Hill, Mangalore - 575006.
Ph: +91(0824) 2450261, 2410260 Telefax : 0824 - 2410262

ISO 9001:2008

A Unit Certified by : KSPCB and CPCB (Delhi)

CIN: U27205KA2013PTC069223

RECYCLING





Eswari Global Metal Industries Pvt. Ltd.

A Simple Measurable Accurate Reliable Timeliness Firm



TÜVRheinland
CERT
ISO 9001
ISO 14001
BS OHSAS 18001

Table 2

Advance Norms Authorization & Date	Import item	Export item	Previous Norms Committee minutes	Remarks
0710113632 & 25.07.2018 	Lead Acid Battery Scrap (as per ISRI Code: Rink, Rains & Roper)	(a) Lead Ingots 99.97% Min (b) Lead alloy in the form of Ingots (Lead Calcium Alloy) (c) Lead alloy in the form of Ingots (Lead Antimony Alloy)	Meeting No. 4 /81- Pt.II Dated: 03.10.2018	Percentage of Lead content in the item of import may be mentioned as 52-55% Import may be allowed, as applied inclusive of 7% wastage.

The export and import item of the ratified and no norm file is same. Hence, as per the public notice it is not required to ratify the norms as the adhoc norms is applicable if the import and export item is same. we request you to consider this to withheld the license no's 0710113632 as mentioned in Table 2 from ratification by taking reference of ratified license no's 0710111004, 0710111005, 0710111404 & 0710111858 as mentioned in Table 1.

Thanking You,
Yours Faithfully
For Eswari Global Metal Ind. Pvt. Ltd.

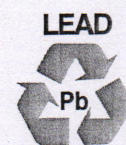
For Eswari Global Metal Industries Pvt. Ltd.
Director / Authorized Signatory

Authorised Signatory

Factory : Plot No. 101-A & B, 96 & 97, Industrial Area, Baikampady, Mangalore - 575 011. Karnataka, India
Tel: +91(0)824 - 2407861 Fax : +91(0)824 - 2407961
www.emimetals.com, email : smartemi@yahoo.co.in, info@emimetals.com
Corporate Office : Door No. 1-S-17-1168/11(1), "Krishna Towers", First Floor, Lady Hill, Mangalore - 575006.
Ph: +91(0824) 2450261, 2410260 Telefax : 0824 - 2410262

ISO 9001:2008

CIN: U27205KA2013PTC069223



RECYCLING

60
27/02/19

Department for promotion of industry and Internal Trade (TS Section)

M/s Metal care Alloy (P) Ltd. AA No.0310822956 DT. 09.08.2018

Firm may be requested to provide following information:

1. "Production of export item involves metallurgical operation.
2. DIPP is not concerned."

Seema
26/02/2019
(Seema Bai Meena)
Assistant section officer

FTDO, Shri Chandrakant Reddy, Assistant DGFT
File No.P-47011/437/2018-TSW Dated 26.02.2019



Eswari Global Metal Industries Pvt. Ltd.

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61
27.02.2019

Mt.13/61



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ISO 14001
BS OHSAS 18001

61
27/2/19

Dated : 14.01.2019
Norms Committee -II
The Director General of Foreign Trade
Udyog Bhawan, Moulana Azad Road,
New Delhi

Aso(m.s)

① Request to withdraw x of Table 2
② To Concern file
Mehul
22/02

Dear Sir,

Subject : Regarding Public Notice 64/(2015-2020) dated 27th December 2018

Ref. : RA File no. 07/24/040/00124/AM19 dated 07.08.2018

With reference to the above subjected public notice it has mentioned that "Norms ratified by any Norms Committee on or after 01.04.2015 in respect of any Advance Authorization obtainer under paragraph 4.07, such norms shall be valid for the entire period of the Foreign Trade Policy i.e. up to 31.03.2020 or for a period of three years from the date of ratification, whichever is later".

We have ratified the below advance authorization which is issued under FTP 2015-20 and the details below:

Table 1

Advance Authorization & Date	Import item	Export item	Norms Committee minutes	Remarks
0710111004 & 19.01.2017	Lead Acid Battery (as per ISRI Code: Rains)	(a) Lead Ingots 99.97% Min	Case No. AR - 7 Meeting No. 4/81-Pt.II Dated: 03.10.2018	Percentage of Lead content in the item of import may be mentioned as 52-55%
0710111005 & 19.01.2017	Percentage of Lead content to be 52 -55%	(b) Lead alloy in the form of Ingots (Lead Calcium Alloy)	Case No. AR - 8 Meeting No. 4/81-Pt.II Dated: 03.10.2018	Import may be allowed, as applied inclusive of 7% wastage.
0710111404 & 12.04.2017		(c) Lead alloy in the form of Ingots (Lead Antimony Alloy)	Case No. AR - 9 Meeting No. 4/81-Pt.II Dated: 03.10.2018	
0710111858 & 04.07.2017			Case No. AR - 10 Meeting No. 4/81-Pt.II Dated: 03.10.2018	

The below no norms files are under process in the norms committee for the ratification which is issued under FTP 2015-20

Factory : Plot No. 101-A & B, 96 & 97, Industrial Area, Baikampady, Mangalore - 575 011. Karnataka, India

Tel: +91(0)824 - 2407861 Fax : +91(0)824 - 2407961

www.emimetals.com, email : smartemi@yahoo.co.in, info@emimetals.com

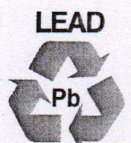
Corporate Office : Door No. 1-S-17-1168/11(1), "Krishna Towers", First Floor, Lady Hill, Mangalore - 575006.

Ph: +91(0824) 2450261, 2410260 Telefax : 0824 - 2410262

ISO 9001:2008

A Unit Certified by : KSPCB and CPCB (Delhi)

CIN: U27205KA2013PTC069223



RECYCLING



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Table 2

Advance Authorization & Date	Import item	Export item	Previous Norms Committee minutes	Remarks
0710113706 & 10.08.2018	Lead Acid Battery Scrap (as per ISRI Code: Rink, Rains & Roper)	(a) Lead Ingots 99.97% Min (b) Lead alloy in the form of Ingots (Lead Calcium Alloy) (c) Lead alloy in the form of Ingots (Lead Antimony Alloy)	Meeting No. 4 /81- Pt.II Dated: 03.10.2018	Percentage of Lead content in the item of import may be mentioned as 52-55% Import may be allowed, as applied inclusive of 7% wastage.

The export and import item of the ratified and no norm file is same. Hence, as per the public notice it is not required to ratify the norms as the adhoc norms is applicable if the import and export item is same. we request you to consider this to withheld the license no's 0710113706 as mentioned in Table 2 from ratification by taking reference of ratified license no's 0710111004, 0710111005, 0710111404 & 0710111858 as mentioned in Table 1.

Thanking You,
Yours Faithfully

For Eswari Global Metal Ind. Pvt. Ltd.
For Eswari Global Metal Industries Pvt. Ltd.

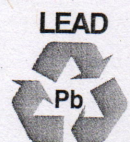
Director / Authorized Signatory
Authorised Signatory

Factory : Plot No. 101-A & B, 96 & 97, Industrial Area, Baikampady, Mangalore - 575 011. Karnataka, India
Tel: +91(0)824 - 2407861 Fax : +91(0)824 - 2407961
www.emimetals.com, email : smartemi@yahoo.co.in, info@emimetals.com
Corporate Office : Door No. 1-S-17-1168/11(1), "Krishna Towers", First Floor, Lady Hill, Mangalore - 575006.
Ph: +91(0824) 2450261, 2410260 Telefax : 0824 - 2410262

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A Unit Certified by: KSPCB and QPCR (G. 11)

CIN: U27205KA2013PTC069223



RECYCLING

27/2/2019Department for promotion of industry and Internal Trade (TS Section)

M/s Seikodeknki India Pvt. Ltd., AA No. 0410164593, Dt. 13.08.2018

The firm may be requested to provide following information:

1. Drawings and net weight of export item.
2. Material balancing details.
3. Justification for import of items.
4. Justification for wastage claimed.



Sundeep Chauhan
(Development Officer)

FTDO, Shri Chandrakant Reddy , Assistant DGFT
File No.P-47011/438/2018-TSW Dated 20.02.2019



Eswari Global Metal Industries Pvt. Ltd.

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Dated : 14.01.2019

Norms Committee -II

The Director General of Foreign Trade

Udyog Bhawan, Moulana Azad Road,

New Delhi

Dear Sir,

Subject : Regarding Public Notice 64/(2015-2020) dated 27th December 2018

Ref. : RA File no. 07/24/040/00353/AM18 dated 15.03.2018

With reference to the above subjected public notice it has mentioned that "Norms ratified by any Norms Committee on or after 01.04.2015 in respect of any Advance Authorization obtainer under paragraph 4.07, such norms shall be valid for the entire period of the Foreign Trade Policy i.e. up to 31.03.2020 or for a period of three years from the date of ratification, whichever is later".

We have ratified the below advance authorization which is issued under FTP 2015-20 and the details below:

c

Table 1

Advance Authorization & Date	Import item	Export item	Norms Committee minutes	Remarks
0710111004 & 19.01.2017	Lead Acid Battery (as per ISRI Code: Rains) Percentage of Lead content to be 52 -55%	(a) Lead Ingots 99.97% Min (b) Lead alloy in the form of Ingots (Lead Calcium Alloy) (c) Lead alloy in the form of Ingots (Lead Antimony Alloy)	Case No. AR - 7 Meeting No. 4 /81- Pt.II Dated: 03.10.2018	Percentage of Lead content in the item of import may be mentioned as 52-55% Import may be allowed, as applied inclusive of 7% wastage.
0710111005 & 19.01.2017			Case No. AR - 8 Meeting No. 4 /81- Pt.II Dated: 03.10.2018	
0710111404 & 12.04.2017			Case No. AR - 9 Meeting No. 4 /81- Pt.II Dated: 03.10.2018	
0710111858 & 04.07.2017			Case No. AR - 10 Meeting No. 4 /81- Pt.II Dated: 03.10.2018	

The below no norms files are under process in the norms committee for the ratification which is issued under FTP 2015-20

-Aso(ms) ① Request to withdraw x of table 2
② To Concern file Meluf
22/02

Factory : Plot No. 101-A & B, 96 & 97, Industrial Area, Baikampady, Mangalore - 575 011. Karnataka, India

Tel: +91(0)824 - 2407861 Fax: +91(0)824 - 2407961

www.emimetals.com, email : smartemi@yahoo.co.in, info@emimetals.com

Corporate Office : Door No. 1-S-17-1168/11(1), "Krishna Towers", First Floor, Lady Hill, Mangalore - 575006.

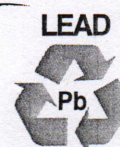
Ph: +91(0824) 2450261, 2410260 Telefax : 0824 - 2410262

ISO 9001:2008

A Unit Certified by : KSPCB and CPCB (Delhi)

CIN: U27205KA2013PTC069223

RECYCLING



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58730 / NC II



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27/2/19.



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Table 2

Advance Authorization & Date	Import item	Export item	Previous Norms Committee minutes	Remarks
0710113718 & 14.08.2018 Dated: 03.10.2018	Lead Acid Battery Scrap (as per ISRI Code: Rink, Rains & Roper)	(a) Lead Ingots 99.97% Min (b) Lead alloy in the form of Ingots (Lead Calcium Alloy) (c) Lead alloy in the form of Ingots (Lead Antimony Alloy)	Meeting No. 4 /81- Pt.II Dated: 03.10.2018	Percentage of Lead content in the item of import may be mentioned as 52-55% Import may be allowed, as applied inclusive of 7% wastage.

The export and import item of the ratified and no norm file is same. Hence, as per the public notice it is not required to ratify the norms as the adhoc norms is applicable if the import and export item is same. we request you to consider this to withheld the license no's 0710113718 as mentioned in Table 2 from ratification by taking reference of ratified license no's 0710111004, 0710111005, 0710111404 & 0710111858 as mentioned in Table-1.

Thanking You,
Yours Faithfully

For Eswari Global Metal Ind. Pvt. Ltd.

For Eswari Global Metal Industries Pvt. Ltd.

Director / Authorized Signatory

Authorised Signatory

Factory : Plot No. 101-A & B, 96 & 97, Industrial Area, Baikampady, Mangalore - 575 011. Karnataka, India

Tel: +91(0)824 - 2407861 Fax : +91(0)824 - 2407961

www.emimetals.com, email : smartemi@yahoo.co.in, info@emimetals.com

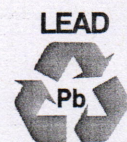
Corporate Office : Door No. 1-S-17-1168/11(1), "Krishna Towers", First Floor, Lady Hill, Mangalore - 575006.

Ph: +91(0824) 2450261, 2410260 Telefax : 0824 - 2410262

ISO 9001:2008

A Unit Certified by : KSPCB and CPCB (Delhi)

CIN: U27205KA2013PTC069223



RECYCLING

27/2/2019
65
27/2/19

Department for promotion of industry and Internal Trade (TS Section)

M/s Seikodeknki India Pvt. Ltd., AA No. 0410164594, Dt. 14.08.2018
The firm may be requested to provide following information:

1. Drawings and net weight of export item.
2. Material balancing details.
3. Justification for import of items.
4. Justification for wastage claimed.



Sundeeep Chauhan
(Development Officer)

FTDO, Shri Chandrakant Reddy , Assistant DGFT
Fille No.P-47011/439/2018-TSW Dated 20.02.2019

66
13/2/19



JAIN METAL ROLLING MILLS

Ref: AA/0410164598
Dated: 27th February 2019

To
The Chairman,
Norms Committee-II,
Udyog Bhawan,
New Delhi

SUBJECT: - REQUENT FOR APPROVAL OF NORMS FOR ADVANCE AUTHORIZATION NO.0410164598 DTD.20.08.2018- REG.

R Sir,

With reference to personal hearing on 27.02.2019 for Advance authorization No.0410164598 dtd.20.08.2018. In the said authorization we had applied for export of following items: -

Against the said authorization we have imported the **LEAD SCRAP RAINS** and average lead content in the import items is **53%**. Since we have given our two export item in the export details, we are giving herewith the breakup of the export items and export wise import quantity: -

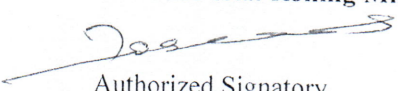
Sl. No.	Export Item	Qty.	FOB Value	Exportwise import qty.	CIF Value
1	REFINED LEAD INGOTS PURITY MORE THAN 99.97% Lead Content in export item is 1739.48 MTs.	1740 MTs	4190197 USD	3480 MTs	3741000 USD
2	ANTIMONIAL LEAD/LEAD ALLOY INGOT - Lead content - 98% Lead Content in export item is 426.30 MTs Balance 2% Antimony	435 MTs	1188904 USD	870 MTs	935250 USD
	TOTAL	2175 MTs	5379101 USD	4350 MTs	4676250 USD

860
34

Against the above quantity we have exported Refined lead 1442.53 MTs and Antimonial Lead Alloy 320.60 MTs.

In view of above you are requested to please consider above and decide the norms in the subject case.

Thanking you
Yours truly
For Jain Metal Rolling Mills


Authorized Signatory

**JAIN METAL ROLLING MILLS**Ref: AA/0410164837
Dated: 27th February 2019

To
The Chairman,
Norms Committee-II,
Udyog Bhawan,
New Delhi

**SUBJECT: - REQUENT FOR APPROVAL OF NORMS FOR ADVANCE
AUTHORIZATION NO.0410164837 DTD.31.10.2018 – REG.**
REF: Personal Hearing on 27.02.2019.

R Sir,

With reference to personal hearing on 27.02.2019 for Advance authorization No.0410164837 dtd.31.10.2018. In the said authorization we had applied for export of following items: -

Sl. No.	HS Code	Name of Export Product(s) / Services for which Registration is required	ITC HS Code Number(s)	Qty of Import Items
1	74040012	61/1- Coper scrap covered by ISRI code words Barely/ Berry/ Brich/ Cobra/ Clove/ Cocoa Copper Content < 99%	74040012	38000.000 Kg.

The export item has copper content 99% and grades of the export item are Barely/ Berry/ Brich/ Cobra/ Clove/ Cocoa which does not have any different in terms of copper content in the export items.

Further in the import item we have mentioned Copper wire scrap as per ISRI code Druid Min Cu - 40% which means the **AVERAGE** copper content in import item is 40%.

In view of above you are requested to please consider the above data and approve the norms in the said authorization.

Thanking you
Yours truly
For Jain Metal Rolling Mills

Authorized Signatory

JAIN METAL ROLLING MILLS

Ref: AA/0410164836
Dated: 27th February 2019

To
The Chairman,
Norms Committee-II,
Udyog Bhawan,
New Delhi

SUBJECT: - REQUEST FOR APPROVAL OF NORMS FOR ADVANCE AUTHORIZATION NO.0410164836 DTD.31.10.2018 – REG.
REF: Personal Hearing on 27.02.2019.

R Sir,

With reference to personal hearing on 27.02.2019 for Advance authorization No.0410164836 dtd.31.10.2018. In the said authorization we had applied for export of following items: -

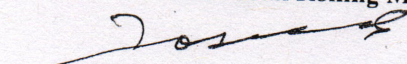
Sl. No.	HS Code	Name of Export Product(s) / Services for which Registration is required	ITC HS Code Number(s)	Qty of Import Items
1	74040012	61/1- Coper scrap covered by ISRI code words Barely/ Berry/ Brich/ Cobra/ Clove/ Cocoa Copper Content < 99%	74040012	38000.000 Kg.

The export item has copper content 99% and grades of the export item are Barely/ Berry/ Brich/ Cobra/ Clove/ Cocoa which does not have any different in terms of copper content in the export items.

Further in the import item we have mentioned Copper wire scrap as per ISRI code Druid Min Cu - 40% which means the **AVERAGE** copper content in import item is 40%.

In view of above you are requested to please consider the above data and approve the norms in the said authorization.

Thanking you
Yours truly
For Jain Metal Rolling Mills


Authorized Signatory

JAIN METAL ROLLING MILLS

Ref: AA/0410164887
Dated: 27th February 2019



To
The Chairman,
Norms Committee-II,
Udyog Bhawan,
New Delhi

SUBJECT: - REQUEST FOR APPROVAL OF NORMS FOR ADVANCE AUTHORIZATION
NO.0410164887 DTD.16.11.2018 – REG.
REF: Personal Hearing on 27.02.2019.

R Sir,

With reference to personal hearing on 27.02.2019 for Advance authorization No.0410164887 dtd.16.11.2018. In the said authorization we had applied for export of following items: -

Sl. No.	HS Code	Name of Export Product(s) / Services for which Registration is required	ITC HS Code Number(s)	Qty of Import Items
1	78011000	Lead Ingots Lead Content - 99.97%. To account for 1199400 Kgs. Of lead within the Export Product.	78011000	1200000
2	78019990	Antimonial Lead Alloy - Lead Content - 98% To account for 58800 Kgs. Of lead, & Antimony 1200 Kg. within the Export Product.	78019990	60000

Due to an inadvertent clerical error quantity of in the column 16A export wise import item details the quantity of import is wrongly mentioned. However correct quantity is as under: -

Sl. No.	Export No.	Sl. No.	Import No.	Qty.	UOM	CIF in Rs.	CIF in (Foreign Currency)
1	1	1	1	1906533	K.G	177499761	2379353/ US Dollars
2	2	1	1	93467	K.G	8701839	116647 / US Dollars

Further in the import item we have mentioned the Lead Content 62% infact it is 66.0555%, after the wastage of 4.7619% the total lead content in the export item comes 62.91%.

In view of above you are requested to please consider the above data and approve the norms in the said authorization.

Thanking you
Yours truly
For Jain Metal Rolling Mills

Authorized Signatory

Corporate Office: THE LATTICE, Old No. 7/1, New No. 20, Waddles Road, 4th Floor, Kilpauk, Chennai 600 010, India
Unit I : No. 200, Madhavaram High Road, Madhavaram, Chennai 600 060, India

Unit II : Plot No. R1 & R2, Papankulam Village, Sipcot Indl. Complex, Gummidipoondi, Chennai 601 201, India
T: +91 44 4340 9494 (50 Lines) F: +91 44 4213 0100 E: info@jainmetalgroupp.com W: www.jainmetalgroupp.com

JAIN METAL ROLLING MILLS

To
The Chairman,
Norms Committee-II,
Udyog Bhawan,
New Delhi

Ref: AA/0410165047
Dated: 27th February 2019



SUBJECT: - REQUEST FOR APPROVAL OF NORMS FOR ADVANCE AUTHORIZATION
NO.0410165047 DTD.31.12.2018- REG.
REF: Personal Hearing on 27.02.2019.

R Sir,

With reference to personal hearing on 27.02.2019 for Advance authorization No.0410165047 dtd.31.12.2018. In the said authorization we had applied for export of following items: -

Sl. No.	HS Code	Name of Export Product(s) / Services for which Registration is required	ITC HS Code Number(s)	Qty of Import Items
1	78011000	Lead Ingots Lead Content - 99.97%. To account for 1199400 Kgs. Of lead within the Export Product.	78011000	1200000
2	78019990	Antimonial Lead Alloy - Lead Content - 98% To account for 58800 Kgs. Of lead. & Antimony 1200 Kg. within the Export Product.	78019990	60000

Due to an inadvertent clerical error quantity of in the column 16A export wise import item details the quantity of import is wrongly mentioned. However correct quantity is as under: -

Sl. No.	Export No.	Sl. No.	Import No.	Sl. No.	Qty.	UOM	CIF in Rs.	CIF in (Foreign Currency)
1	1	1	1		1906533	K.G	177737696	2379353/ US Dollars
2	2	1	1		93467	K.G	8713504	116646.6/ US Dollars

Further in the import item we have mentioned the Lead Content 62% infact it is 66.0555%, after the wastage of 4.7619% the total lead content in the export item comes 62.91%.

In view of above you are requested to please consider the above data and approve the norms in the said authorization.

Thanking you
Yours truly
For Jain Metal Rolling Mills

Authorized Signatory

90
27/2/19

Department for promotion of industry and Internal Trade (TS Section)

M/s Sterlite Power Transmission Ltd. AA 0310821974 **dated.** 28.06.2018

The instant AA may be ratified as under:

1. Quantity of import item at Sr. No. 1 may be allowed with 4% wastage with accountability clause.
2. Quantity of import item at Sr. No. 2 may be allowed with 2% wastage with accountability clause.
3. Quantity of import item at Sr.No.3 may be allowed upto 4% of weight of Steel content with accountability clause.
4. Import item at Sr. No. 4 may be deleted.



Sundeep Chauhan
(Development Officer)

FTDO, Shri Chandrakant Reddy, Assistant DGFT
File No.P-47011/3/2019-TSW Dated 18.02.2019